JOINT COMMITTEE REPORT

ON

Factual Status found by the Joint Committee constituted by Hon'ble NGT vide its order dated 22.12.2021 in OA No.364/2021(PB) in the matter of Santosh Ram Vs State of Madhya Pradesh,

Date of Inspection :-17.01.2022

By

Committee members

1. Sh. Milind Kumar Nimje, Scientist "C', Regional Directorate, CPCB, Bhopal(MP)
2. Sh. Vijay Kumar Deharya, SDM,Jaithari, Dist- Anuppur (Representative of the District Magistrate ,Dist- Anuppur)
3. Sh. Sanjeev Kumar Mehra, Regional Officer, MPPCB, Shahdol.

Factual Status found by the Joint Committee constituted by Hon'ble NGT vide its order dated 22.12.2021 in OA No.364/2021(PB) in the matter of Santosh Ram Vs State of Madhya Pradesh

Hon'ble National Green Tribunal, Principal Bench, New Delhi was placed to pass an order on 22.12.2021 in the application no. 364/2021. The application was registered based on complaint received by E-mail. The direction of the order is as follows:

"In view of above, the issue of unscientific discharge of fly ash slurry in Khirna storm water drain, Anuppur District, M.P by Moser Baer Power Project (now Anuppur Thermal Power Project) needs to be looked into remedial action taken in accordance with law. Let a joint committee of CPCB, State PCB and District Magistrate, Anuppur ascertain factual position and furnish a factual and action taken report within one month. The state PCB will be the nodal agency for compliance."

Copy of the order is enclosed at **Annexure-I.**

Overview of Plant:-

The MB Power (Madhya Pradesh) Limited commissioned in 2015 having capacity of 1200 MW (2 X 600W) based on subcritical technology at Vill- Laharpur, Tahsil-Jaithari, Dist-Anuppur. The Air & Water consent valid up to 30.04.2022 and authorization up to 30.04.2025 under Hazardous Waste (Management, handling and trans boundary movement) Rules, 2016 **copy enclosed at Annexure-II.** The unit approx. 15000 MTD coal consumption per day and generated fly ash is about 5000 MTD . the source of coal from SECL and F-11 grade coal received, the ash percent is about 30 – 35 %. On the point of fly ash management, generated fly ash is being presently utilised in cement industries i.e. ACC Cement, Kaimor, KJS Cement Maihar, Maihar Cement , Ultratech Cement Maihar & Ultratech Cement Sidhi, brick plants (nearby Anuppur area) and filling

identified low lying areas in plant premises and Badhamar village, tehsil-Pusparajgarh area with prior permission of MPPCB for reclamations of waste land through about 100 bulkers. The generated bottom ash is also utilising for filling in low lying area for reclamations of waste land area after getting prior permission from MPPCB as per guideline issued by CPCB. The unit has identified some more additional low lying area and abounded mines also (Sharda Mine OPQR Patch) to fill ash for future use. The unit has installed pneumatic dry ash handling system with 05 nos ash silos, capacity of each having 1000 MT and 03 nos of Hydrobin for wet bottom ash handling system, capacity of 750 MT each. The MB Power (Madhya Pradesh) Ltd is generating approx. 5000 MT fly ash per day. Present Status of fly ash utilization (from Apr-21 to Dec-21) enclosed at **Annexure –III.**

Present Status of Ash Dyke/ Pond:-

There is a one ash dyke which covers approx. 50 acre area in plant premises which has age of 6 years. It also divided into two parts; Lagoon 1 & Lagoon 2. Lagoon 1 is completely filled is approx. 12 lakh MT fly ash and capping work is going on for the final closing of the ash dyke. Lagoon 2 which has capacity to contain fly ash approx. 4.5 lakhs MT and presently is filled up about approx. 3 lakhs MT fly ash and 1.5 lakhs MT is remaining is reserved for the handling in emergency situation. The unit is also filling ash in many identified low lying area since last one year. Copies of permission of MPPCB are attached at **Annexure-IV**. The industry has also taken permission from MPPCB to dispose about 1 lakh tonnes of fly ash through ash mound, which can be done in future. Copy of ash mound permission from MPPCB is attached at **Annex.-V.** The unit has also completed safety Audit of ash dyke by IIT, Delhi on June-2021. The safety assessment of Ash Dyke certificate as enclosed at **Annexure-VI.**

Fly ash Utilization/ disposal (2021-22 till date provided by the Unit)

S. No.	Mode of Utilization	Quantity In MT
01	Brick Manufacturing	9675.00
02	Cement Industries	556884.78
03	Low Lying area filling	1022361.42
04	Other utilisation/ Roof sheet manufacturing	45.00

The Industry has provided an action plan for fly ash utilization for next three years at **Annexure-VII.**

Joint Inspection as per the Hon'ble NGT Order (Date-17.01.2022)

To find out facts as well as present actual status of the complaint mention in NGT order.

About The Khirna Nalla:-

The khirna nalla origins from the Khirna tola, Laharpur village situated in Anuppur district and passing through plant premises adjoining nearby villages i.e. Amgawan, Chulha, Senduri, finally meet to river Sone. It is a seasonal nalla and during visit the joint team has observed lean flow prevailing in this nalla. The industry regularly monitors the water quality of khirna nalla as well as Son river at upstream and downstream through MPPCB and certified laboratory. Copies of analysis reports are attached at **Annexure-VIII**.

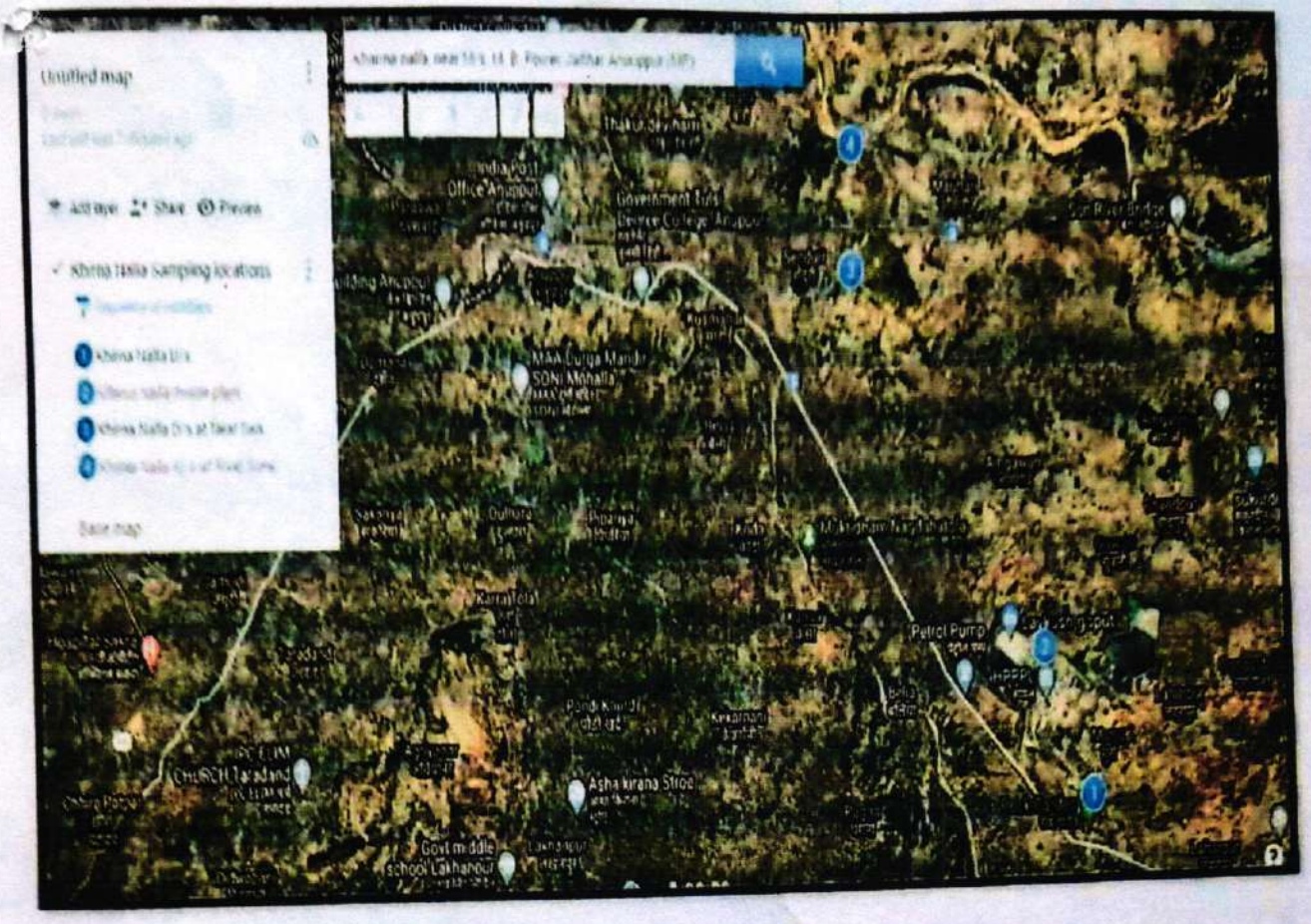
1. The team has taken the water and sludge/ sediments samples of nalla water before the entering of plant premises at near ITI, Small Bridge Jaithari (Upstream) for the purposes to know the actual water quality of the nalla. The team has observed water was clear, colour less and having very lean flow.
2. The team has also taken the water and sludge/ sediments samples of nalla water inside in the plant premises at near ash dyke area. The team has observed the nalla water was clear, colour less and having lean flow and also found presence of aquatic life.

3. The team has also taken the water and sludge/ sediments sample of nalla from near Senduri village small bridge (D/S) from the plant which is approx. 05 Km from the plant. At this point the water was clear, colour less, odour less and flow was observed. There is no visual evidence found of fly ash disposal in nalla. Aquatic fish was also seen in the nalla water.
4. The team has also taken the water and sludge/sedimentation samples from the after confluence of the River Sone Nalla with Khirna Nalla (100 meter D/S). The water was clear, colour less, odour less and flow was observed. Water Quality of River Sone was also clear, colour less and flow was observed. There was no evidence of fly ash contamination visualized by the joint committee in Sone River.

The details of water and sludge/sedimentation sampling as given below Table:-

S.No.	Sampling Location	Latitude	Longitude
1.	Khirna Nalla U/s at near ITI Jaithari	23.055678	81.792709
2.	Khirna Nalla Inside the plant premises near Ash dyke area	23.072174	81.784398
3.	Khirna nalla D/s at near Senduri Village	23.114779	81.751231
4.	After Confluence of Khirna Nalla at 100m D/s of River Sone.	23.128436	81.751475
Note: The analysis results of samples are awaited from lab.			

Google Map of Khirna Nalla Sampling locations:



Main Observations During The Joint Inspection:-

1. The team has visited and observed the present status of the Khirna Nalla, there was no accumulation found of fly ash at the bank of nalla. Water quality observed clear, colourless, & odourless and not found turbid due to fly ash contamination. Presence of flora, faunas are also observed.
2. The team has inspected Khirna nalla about 7-8 KM at different locations after downstream of the plant as well as along the periphery of the plant. There was no visual evidence found due to contamination of fly ash in water quality of Khirna nalla and River Sone. Heaps of fly ash are also not seen at the bank of nalla and Sone river. Joint committee has observed the Khirna nalla very closely near village Jaithari, near duck area and near ash pond area (near Guwari village), at village Senduri.

3. Joint committee has also travelled along the nalla from upstream (Before entering the plant) to downstream up to confluence point of Khirna nalla with Sone river and found no visual appearance change in before and after confluence of Khirna nalla in river sone in term of water quality.
4. The joint team has also visited the generated fly ash handling area of the plant i.e. ash silo as well as Hydrobin system and found no spillage of ash. The generated dry fly ash collecting in ash silos and loading in bulkers through dry ash loading system and found no fugitive emission during ash handling. The wet bottom ash also loaded from Hydrobin to Hywa for filling in low lying area. The quantity which was balanced after sending to Cement industry also converts into moist condition and transported through hywa for filling in low lying area.
5. At the site of ash handling area there are two mistgun was operating to control the fugitive dust emission and water spraying through water tanker are also used there.
6. The team has also found one storm water drain to meet khirna nalla in the plant premises but at the time of inspection the drain was dry and no evidence found of fly ash discharge in to Khirna nalla and also no evidence is found to destroying Khirna nalla by MB Power (Madhya Pradesh) Ltd.
7. During the document inspection the industry complying the 100% fly ash utilization since last 4 years a copy of summary sheet attached at **Annexure- IX.** The year wise ash generation and utilization is given below in table.

Year	Generation in MT	Utilization in MT	% Utilization
2018-19	15778755.30	1635958.00	103.68
2019-20	1552755.00	1598765.00	102.96
2020-21	1540515.00	1751585.64	113.70
2021-22	1580890.23	1588966.20	100.51

At SDM Office, Jaithari Joint committee also interacted with complainer Sh.Shantosh ram Rathour, Sh.Rohani Prasad Rathour. Sh.Sugreev Jaiswal which are residence of Village Guwari Jaithari. On their request committee has seen the so called affected area accordingly to them but not found concrete evidence of fly ash discharge there.

Milind Kumar Nimje, Scientist"C' CPCB-RD- Bhopal	Vijay Kumar Dehariya, SDM, Jaithari Distt. Anuppur	Sanjeev Kumar Mehra, Regional Officer ,MPPCB, Shahdol

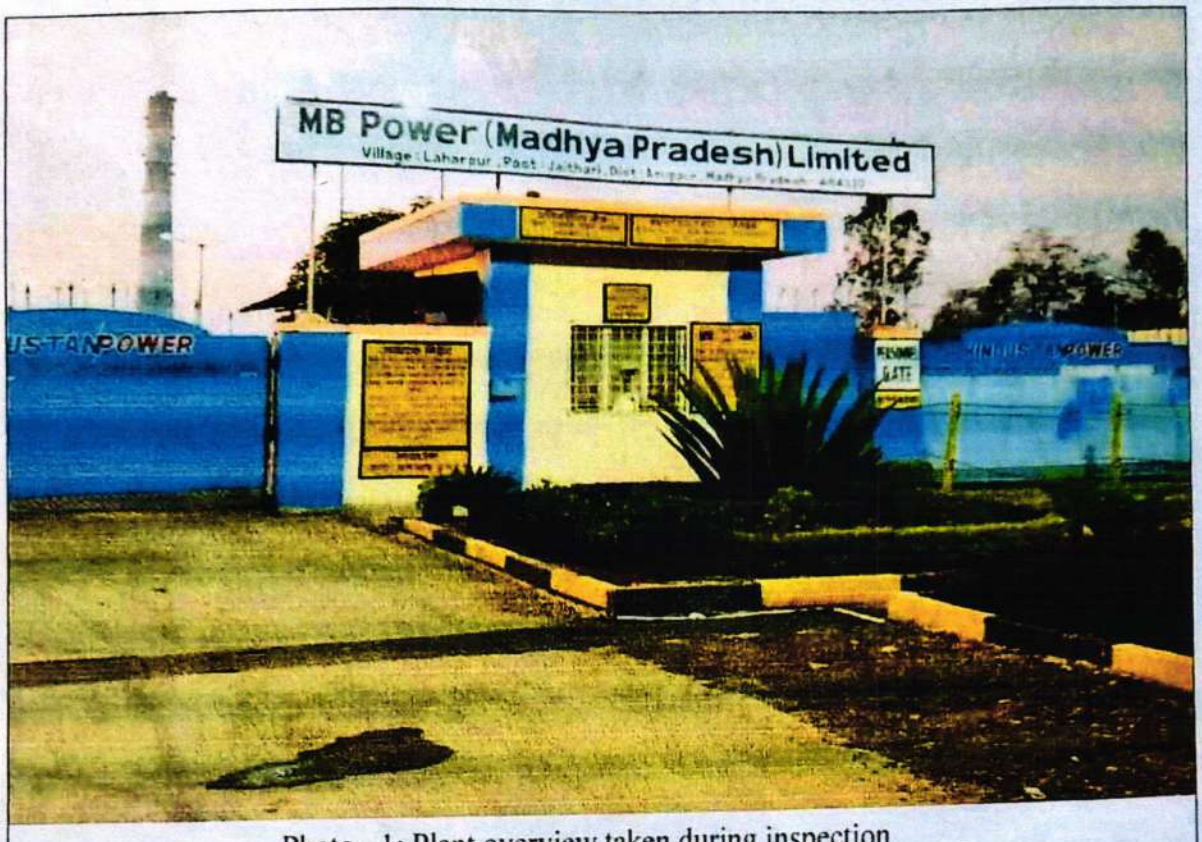


Photo - 1: Plant overview taken during inspection

Photo - 2: Khirna Nalla U/s at Near ITI Jaithari, During sampling

Photo-3 : View of Khirna Nala (U/s)

Photo - 4: Khirna Nalla within the plant near duck area/near ash pond area

Photo - 5: Khirna Nalla inside the plant premises

Photo-6: Storm water drain

Photo-7: Khirna Nalla D/s at near Senduri village. Water quality found clear

Photo-8: Joint Committee inspecting Khirna Nalla at near Senduri Village.

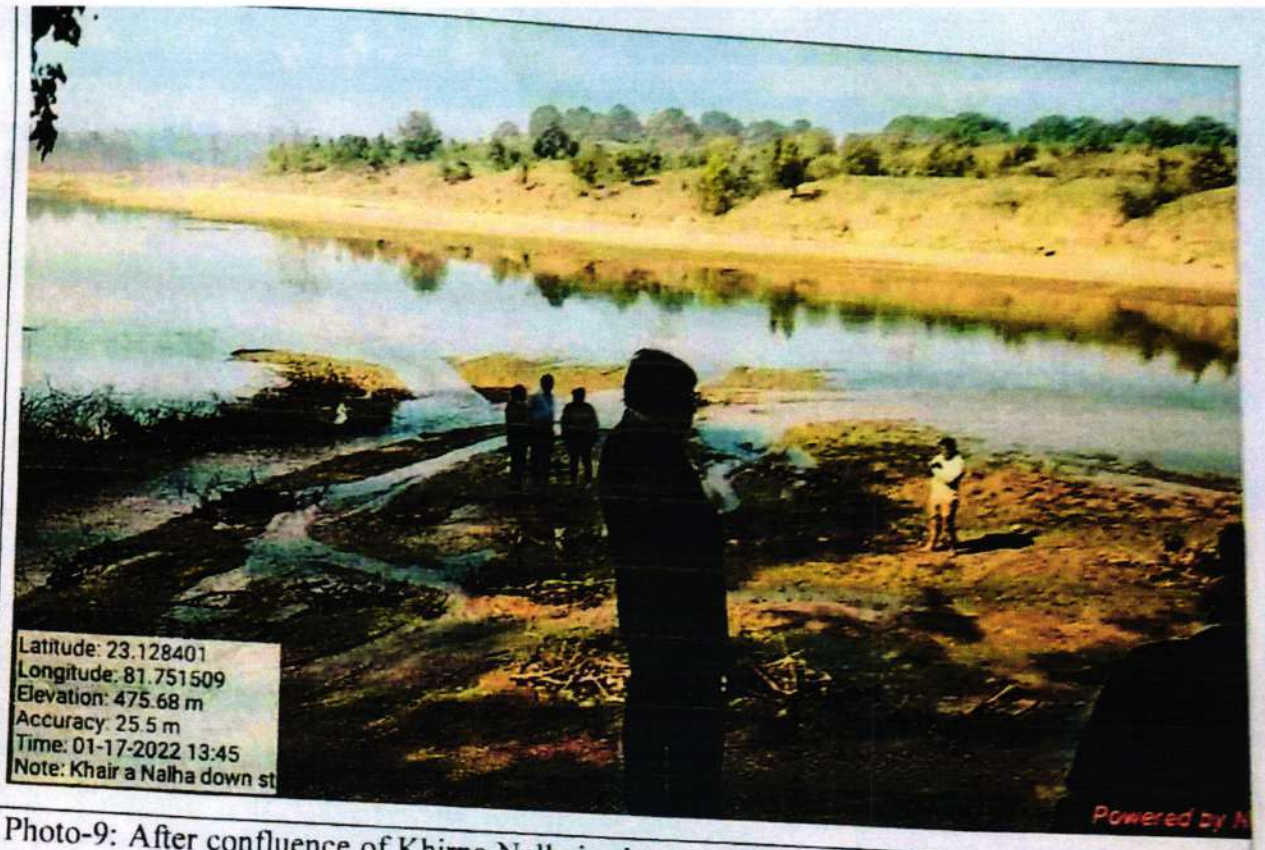


Photo-9: After confluence of Khirna Nalla in river Sone. Team is inspecting water quality of river Sone and Khirna Nala.

Photo-10: Photo of Ash pond (lagoon-2): It is in operation ash dyke.

Photo-11: View of ash dyke (Lagoon-I) being closed by soil covering

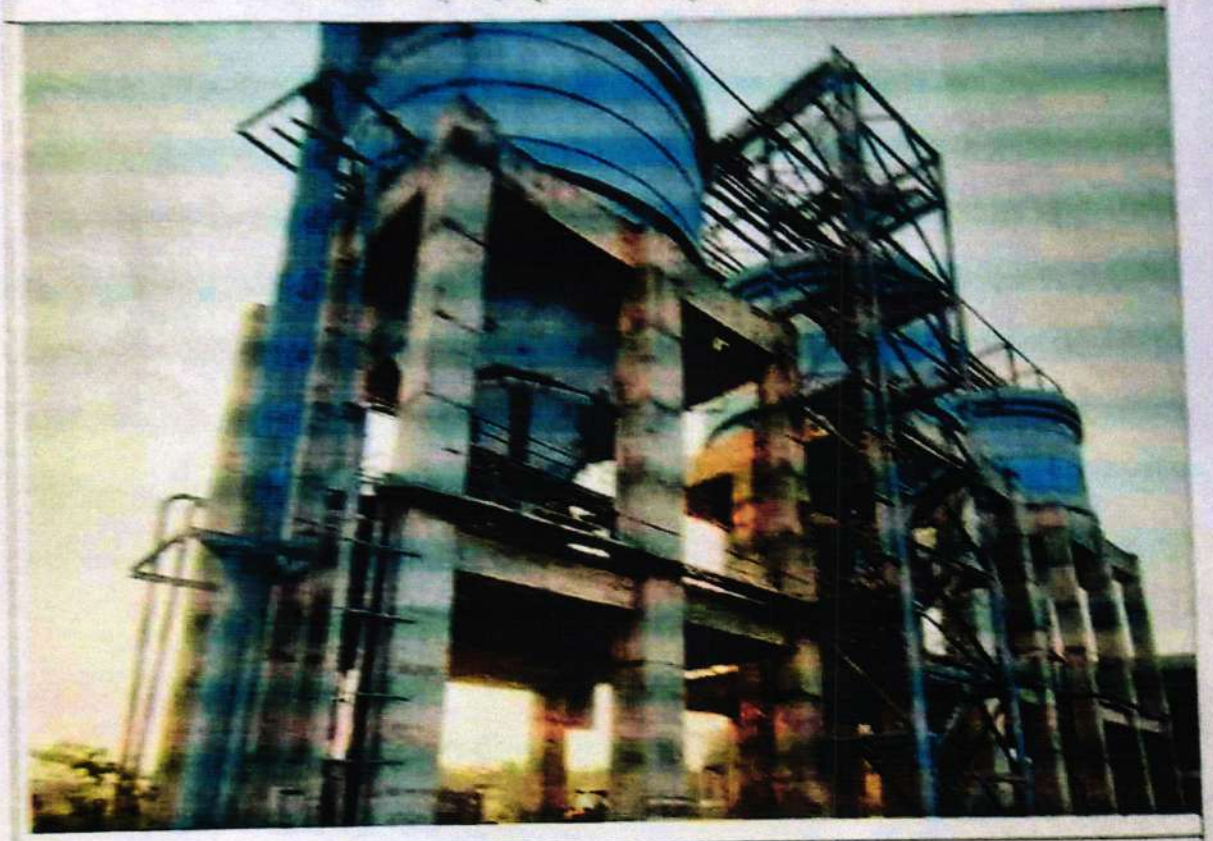


Photo-12: View of hydrobins (wet bottom ash loading system)

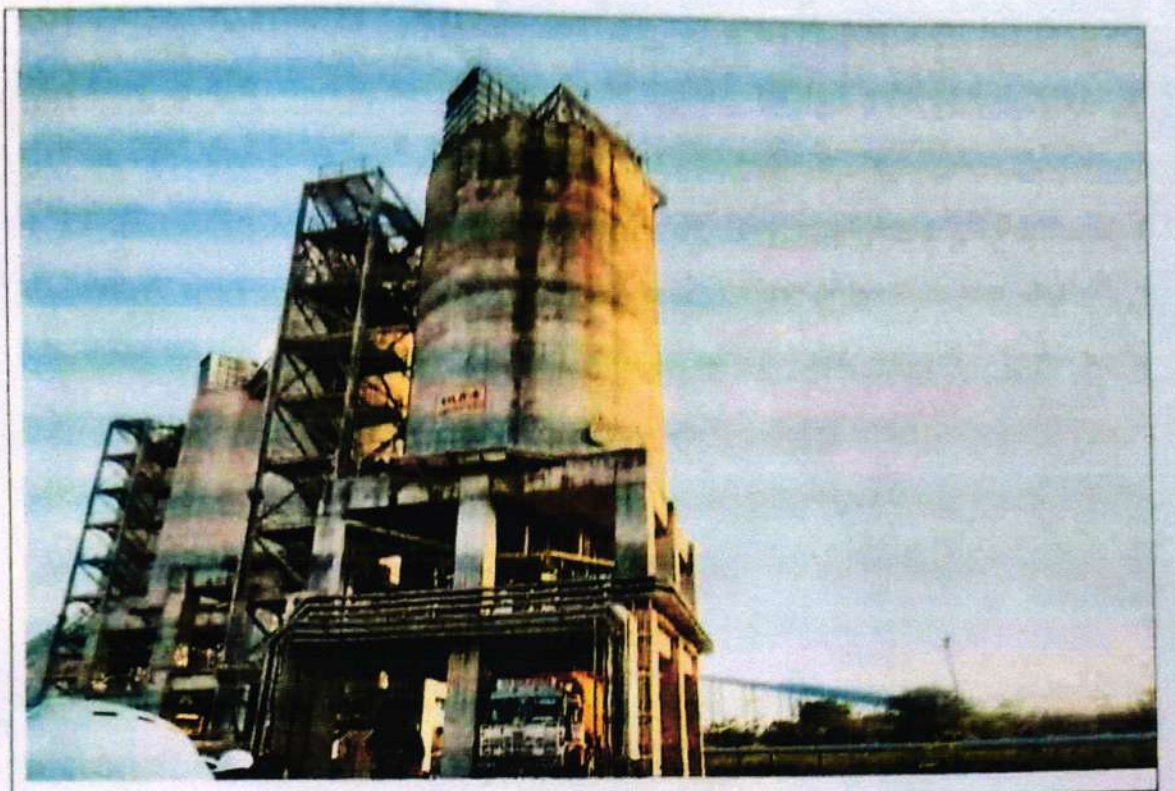


Photo - 13 : View of ash silos (dry fly ash collection and loading system)

Photo-14: View of ash silo area and mist gun operating to control fugitive emission.

Photo-15 : Area of ash filling in low lying area

Photo.16 The Joint committee during the interction with complainer at the SDM office, Jaithari

Photo.17 Present condition of Khirna nalla at Guawari Village behind M.B. Power plant.

Annexure - 1

Item No. 05

(Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 364/2021

Santosh Ram & Ors. — Applicant(s)

Versus

State of Madhya Pradesh — Respondent

Date of hearing: 22.12.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Application is registered based on a complaint received by email

ORDER

1. Grievance in this application is against unscientific discharge of fly ash slurry in Khirna storm water drain, Anupur District, M.P by Moser Baer power project (now Anupur Thermal Power Project), adversely affecting the environment and public health.

2. The Tribunal has dealt with identical issue vide order dated 04.11.2020 in *O.A No. 117/2014, Shantanu Sharma Vs. Union of India & Ors.* The Tribunal observed:-

> *" 4. Air pollution and water pollution are continuing against mandate of law for which no remedial action is being taken. MoEF&CC has failed to ensure proper monitoring and compliance mechanism inspite of issuing notification on the subject. This is resulting in failure to enforce the mandate of law under Air (Prevention and Control of Pollution) Act, 1981; Water (Prevention and Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986 (EP Act), apart from damage caused to the environment and public health.*

This is infringement of 'Sustainable Development' and 'Precautionary' principles. As a consequence of continuing air and water pollution, 'Polluter Pays' principle also needs to be invoked.

5. Notification dated 14.09.1999 was issued by the MoEF&CC which required use of atleast 25% of the ash for clay bricks or tiles or blocks for use in construction activities. The Delhi High Court vide judgment dated 05.08.2004 in Writ Petition (C) No. 2145/1999 directed the Government to make use of fly ash mandatory in roads apart from using it in bricks for construction. Land, electricity and water is required to be made available for promoting ash based production units. Vide amendment dated 03.11.2009, provision was made for its use in manufacturing of building material and in construction activity to preserve top soil. Since quantum of fly ash has increased, the extent of fly ash required to be used in terms of above notification was also increased.

6. In view of the rising concern on account of failure of efficacy of the measures already taken, a Working Group was constituted by the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Govt. of India. In its report submitted in the year 2011, the said group inter-alia observed that increase in generation of fly ash has led to increase in requirement of land and thus target has to be of 100% utilisation as against 60%. The disposal process lacked transparency and it was necessary that each thermal power plant displays complete information in terms of compliance to environmental norms. Other measures adopted include policy of financial institutions to require compliance of fly ash as a condition for grant of loan and incentives in terms of excise duty. The applicant has also referred to the report jointly published by the World Bank and the Department of Economic Affairs, Govt. of India pointing out the deficiencies in pro-active government policies on the subject.

7. We may now refer to the Notifications on the subject. We have already mentioned that vide Notification dated 14.09.1999, the MoEF&CC issued directions requiring manufacturers of clay bricks or tiles or blocks or construction activities to mix atleast 25% of ash which is to be ensured by the Pollution Control Boards/Committees by canceling the consent order for brick kilns or mining leases. Every thermal power plant was required to make available such ash and phase out dumping and disposal in three years to the extent of 30%, and the remaining in six years. This applied to plants permissions being issued subject to Environmental Clearance prescribing such conditions. The remaining are required to be phased-out in 15 years compliance regarding which made necessary to be furnished to the Central Pollution Control Board and the concerned State Pollution Control Boards/Committees. The Electricity Boards, NTPC and the management of the power plants are to facilitate making available land, electricity and water for manufacturing activities and also to provide access to the ash lifting area and furnish annual implementation report. Manufacturers of ash based products such as cement, blocks, brick panels were to operate as per the guidelines laid down by the Bureau of Indian Standards, Indian Bureau of Mines, Indian Road Congress, Central Building Research Institute, Roorkee, Central Road Research Institute, New Delhi, Building Materials and Technology Promotion Council, New Delhi, Central

Public Works Department, State Public Works Departments and other Central and State Government agencies. The said authorities are to prescribe the use of ash and ash based products in schedules of specifications. Local authorities are to specify such requirement in building bye-laws.

8. Vide Notification dated 27.08.2003, certain amendments were made particularly to the effect that construction agencies were required to use the fly ash to the extent of 100% in a phased manner upto 31.08.2007. Next Notification is dated 03.11.2009, revising the timelines and the period for implementation. The revised timelines apply to the construction agencies as well as thermal power plants as per details mentioned in the said Notification. The said Notification also provided for shifting of the fly ash by filling empty mined voids by stowing.

9. Under the above notification, a Monitoring Committee is to be constituted in every State/Union Territory under the Chairmanship of the Secretary, Department of Environment with representatives from Department of Power, Department of Mining, Road and Building Construction Department and State Pollution Control Board. The Committee is required to deal with any unresolved issue by Dispute Settlement Committee in addition to the monitoring and facilitating the implementation of the notification. Monitoring Committee constituted by the MoEF&CC is to have members from Ministry of Coal, Ministry of Power, Central Pollution Control Board, Central Electricity Authority, Head, Fly Ash Unit of the Department of Science and Technology and Building Material Technology Promotion Council.

10. It is further stated in the affidavit of the MoEF&CC that as per the information received from Central Electricity Authority (CEA), during a meeting, the fly ash generation from 138 thermal power plants is reported to be 163.56 million tons during the year 2012-13. The overall utilization of fly ash was 100.73 million ton, which is about 61.37% of the total fly ash generated. During the year 2012-13, out of 138 (one hundred thirty-eight) thermal power stations for which data was received, 66 (sixty-six) power stations have achieved the targets of fly ash utilization as stipulated in the notification dated 03.11.2009. The remaining 33 (thirty-three) plants have achieved the level of fly ash utilization up to 75%. The 19 (nineteen) plants have achieved the level of fly ash utilization up to 60%.

11. CPCB has given a chart showing progress of fly ash generation and utilization from 1996 to 2012. Some of the State Pollution Control Boards/Committees have filed their affidavits indicating the extents to which utilization of fly ash has taken place.

12. Vide Notification dated 27.01.2016, further amendment was made to the Notification dated 14.09.1999 mainly to the effect that the area within which the fly ash is to be utilized has been increased to 300 kms. The time period to comply with the requirements of 100% utilization of fly ash was extended to 31.12.2017.

.....

3. The Tribunal constituted a joint Committee vide order dated 20.11.2018 to finalise action plan to achieve 100% utilization of fly ash and to determine the amount of damages to be paid for the violation by the TPPs and also directed interim compensation for the TPPs who are failed to dispose of 100% fly ash upto 31.12.2017. The matter is still pending.

4. In view of above, the issue of unscientific discharge of fly ash slurry in Khirna storm water drain, Anupur District, M.P by Moser Baer power project (now Anupur Thermal Power Project) needs to be looked into remedial action taken in accordance with law. Let a joint Committee of CPCB, State PCB and District Magistrate, Anupur ascertain factual position and furnish a factual and action taken report within one month. The State PCB will be the nodal agency for compliance.

List for further consideration on 10.03.2022.

A copy of this order be forwarded to CPCB, State PCB and District Magistrate, Anupur by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. Nagin Nanda, EM

December 22, 2021
Original Application No. 364/2021
AB

Annexure - II

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE	CCA-Renewal	CONSENT NO: ***	PCB ID: 20102

Outward No:112662,13/05/2021 Consent No:AWH-53503

To,
The Occupier,
M/s. M.B. Power(Madhya Pradesh) Ltd,
156,157 Laharpur,
Tal : Jaithari, Dist : Anuppur (M.P) -484330

Subject: Grant of renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974, under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and authorization under Hazardous & other Wastes (Management & Transboundary Movement) Rules, 2016

Ref: Your renewal Application Receipt No. 1045057-19/03/2021 and last communication received on Dt.14/04/2021

With reference to your above application for renewal of consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent valid up to **30/04/2022**, and authorization up to **30-04-2025** under Hazardous & other Wastes (Management & Transboundary Movement) Rules, 2016 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. **Location:** 156,157, Laharpur, Tal : Jaithari, Dist : Anuppur (M.P) -484330

b. **The capital investment:** Rs. 8161.0 Crores

c. **Product & Production Capacity:**

Activity	CCA Qty
Generation of Electricity (Coal based Thermal Power Generation Plant)	1X600 = 600MWh(Unit I) 1X600 = 600MWh(Unit II) Total = 1200MWh

Note:- For any change in above industry shall obtain fresh consent from the board.

The validity of the consent will be up to **30/04/2022** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office **6 months before expiry of the consent**. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* *Conditions under Water Act*
* *Conditions under Air Act*
* *Conditions under H&OW(M&TM) Rules*
* *General conditions*

Validity unknown
Digitally Signed by: A. A Mishra, Member Secretary
Date: 13/05/2021 03:13:24 PM

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

eSign Sealing from UIDAI server
Digitally Sign with Aadhaar
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 3PXTWK8154

E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent generation from the unit shall not exceed 3078.0 KL/day, and the daily quantity of sewage of the unit shall not exceed 100.0 KL/day

2. Trade Effluent Treatment:- The applicant shall regularly operate its effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD$_3$ Days 27 ^{0}C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment :- The applicant shall regularly operate its sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD$_3$ Days 27 ^{0}C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN / 100ml)

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. **Hence zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 51358.0	WWG : 3178.0
1	Boiler Feed	1200.0	150.0
2	Cooling Water	40000.0	0.0
3	Domestic Purpose	150.0	100.0
4	Others	10008.0	2928.0

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii) Who performed the analysis?
(iv) The analytical techniques or methods used and
(v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

18. Industry shall comply all the conditions as mentioned in the Charter on Corporate Responsibilities for Environment Protection issued by CPCB during March, 2003.

19. The effluent will be treated in ETP and be used in ash slurry preparation, dust suppression and plantation. The domestic effluent of plant and colony will be treated through sewage treatment plant and will be used within factory

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premises. Zero discharge condition shall be maintained.

20. Industry shall provide adequate facility for the treatment of industrial (including the bleed from boiler house) and domestic waste water to ensure that the treated effluent quality meets the standards prescribed by M. P. Pollution Control Board published in notification of Govt. of M. P. Gazette dated: 25/03/88.

21. Industry shall maintain closed cycle system with cooling tower. All the cooling towers blow down shall be reuse in fire fighting, service water, coal handling plant and ash handling. As per the MoEF & CC notification dated 7 December 2015, the unit shall have to comply with the specific water consumption limits not exceeding 3.5 m3 / MWh.

22. Industry shall conduct regular monitoring of surface water quality in the area and record shall be maintained.

23. Regular monitoring of ground water level shall be carried out by establishing a network of existing wells and constructing new peizometers in the vicinity of ash pond site.

25. Fly ash shall be collected in dry form and that the storage facility (silo) of fly ash should be at least for one day. Unutilized fly ash shall be disposed off in the ash pond in the form of high concentration slurry disposal. Industry shall also monitor mercury and other heavy metals (As, Hg, Cr, Pb etc.) in the bottom ash as also in the effluents from the ash pond. Ash can be disposed off in low lying area/mine for void filling only after obtaining prior permission from the Board as per the CCA amendment granted vide CCA Amendment –AWH-49892 outward no. 100127 dated 31/03/2020.

26. Ash pond shall be lined with HDPE/LDPE lining or any other suitable impermeable media such that no leachate take place at any point of time. Ash pond water shall be re-circulated and utilized in the process or other beneficial purposes in the plant.

27. Water table depletion study in and around the project area shall be carried out by the project. All possible efforts including rain water harvesting to recharge ground water shall be taken up for the ground water enrichment in consultation with the Central Ground Water Authority.

28. The industry shall explore the possibility for construction of new ash pond as per requirement. It should also utilize abandoned mines of S.E.C.L for the disposal of fly ash after due process under prior permission from the Board and as per the provisions of the guidelines published by CPCB.

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards.

Name of section	Capacity	Stack height (meters)	Fuel	Control equipment to be installed	P.M, SO2, NOX(mg/NM3)
Boiler	2060 ton/hr./boiler	275	COAL	4 Stage Cyclone Separator, accoustic enclosure, Air Preheater, Bag Filter, Dust Collector, Dust Suppressor, E.S.P, Green Belt, Heater/Furnace-Low Sulphur Fuel, Hood Cover, Low Nox Burner ,	50, 200, 300, 0.03 03 (to be achieved as per the notification G.S.R. 243(E) dated 31-03-2021)
D.G. Sets	1500 x 3 KVA	30	DIESEL	accousitc enclosure, Green Belt, Natural Draft,	As per CPCB/MoEF guidelines.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 µg/m³
d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 µg/m³
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

9. Dry fly ash collection system shall be installed for regular disposal of fly ash in dry form. Fly ash and bottom ash generated during the process shall be utilized as per the provisions of Fly Ash Notification for beneficial uses such as brick making, road construction, cement making etc.

10. Industry shall operate and , maintain the air pollution control equipment at all points of emission as per the action plan submitted to the Board and shall ensure that these are always kept running and in good working order all the time. In case of any failure it shall be immediately rectified or some alternate arrangements shall be made.

11. Industry shall have to provide adequate pollution control arrangement at all points and non point sources. Suitable air pollution control equipments shall be installed for the control of fugitive emission during the handling/ transportation of raw material and fly ash etc.

12. Industry shall get agreement done with cement manufacturing units ensure complete utilization of generated fly ash, copies of such agreements shall be submitted to MPPCB.

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13. Ash and sulphur contents in the coal shall not exceed 34% and 0.5% respectively at any given time.

14. Continuous automatic monitoring system and opacity meter shall be installed for monitoring of emission level of particulate matter, oxides of sulphur and nitrogen both in the ambient air and in the stack. Permanent ambient air monitoring stations, in all the directions shall be constructed.

15. Real-time online continuous air monitoring system shall be regularly operated with dedicated network sharing with MPPCB and CPCB.

16. Industry shall install adequate dust extraction and dust suppression system to control fugitive emissions from the crushing house, dumper, conveyor belt, moving vehicles, pneumatic compressors, raw material handling and other vulnerable dusty areas.

17. The TPP shall have to abide by the timelines for the achievement of new emission norms as per the MoEF&CC notification G.S.R. 243(E) dated 31-03-21 according to the categorization of the TPP to be done by the task force, as provided in the said notification.

18. Coal transportation to the plant site shall be undertaken by rail and road transportation shall be minimized. All the internal roads should be made pucca and good housekeeping practices shall be adopted.

19. The industry shall regularly operate the CAAQMS stations at suitable locations to monitor ambient air quality in the leased area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within 3 months time.

20. The industry shall regularly operate industrial grade HD IP (Internet Protocol) Pan-Tilt-Zoom (PTZ) Camera with minimum 5X zoom and night vision facility for remote surveillance and constant vigil of emission source and effluent discharge points. Mine management shall establish suitable connectivity of IP-Camera with Environment Surveillance Centre at the HQ of M.P. Pollution Control Board for monitoring and data transmission purpose.

21. Separate environmental laboratory with sufficient no's of qualified environmental chemists and other monitoring staffs will be established for testing of air quality, water quality and other environmental parameter. Microbiological testing facility of water shall be ensured in environmental lab or should be regularly got tested from the lab of the Regional Office of the MPPCB Shahdol or NABL accredited lab, and report be submitted to the Board.

22. The transportation roads inside the campus shall be metalled or suitable measures shall be taken of regular water sprinkling through fixed type sprinklers so as to avoid dust generation. Similarly the flyash in the ash pond should be kept wet all the time and necessary arrangements of sprinklers shall be made.

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CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016

[See rule 6 (2)] FORM-2

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue :

2. Reference of application (No. and date) : 1045057-19/03/2021

3. CON-1045057-19/03/2021The Occupier of M.B. Power(Madhya Pradesh) Ltd, Jaithari, Anuppur (20102) is hereby granted an authorization based on the enclosed signed inspection report (can be seen in XGN) for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at- Jaithari, district Anuppur (MP)

Details of Authorisation

(1) The authorisation shall be valid upto 30/04/2025

(2) The authorisation is subject to the following general and specific conditions :-

Hazardous waste from Refinery Plant				
S. no.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)	Mode of Transportation
1)	Used oil Sch.I-Cat. 5.1	Sale to authorized re-processor / recycler registered with CPCB/SPCB	116.0 MT	Through transporters authorized by SPCBs and in specified vehicles authorized by SPCBs for the transportation of hazardous waste.
2)	Wastes / residues containing oil Sch. I – Cat. 5.2	Sale to authorized re-processor / recycler registered with CPCB/SPCB, Through M.P. waste management project, Pithampur Distt. Dhar	10.0 MT	
3)	Spent oil exchange resin containing toxic chemicals Sch. I- Cat. 35.2	S.L.F to, M.P. waste management project, Pithampur Distt. Dhar/ Co incineration as per CPCB SOP, revised from time to time.	3.6MT	
4)	Chemical sludge from waste water treatment Sch. I – Cat. 35.3	S.L.F to M.P. waste management project, Pithampur, Distt. Dhar	25.0 MT	
5)	Contaminated cotton rags or other cleaning materials Sch. I- Cat. 33.2	Sale to authorized re-processor / recycler registered with CPCB/SPCB , Through M.P. waste management project, Pithampur, Distt. Dhar	2.0 MT	
6)	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes Sch. I- Cat. 33.1	Sale to authorized reprocessor / recycler / As per CPCB SOP, revised from time to time.	20.0 MT	

3. The waste specified under hazardous waste stream as mentioned above shall be stored as per MoEF and CPCB guidelines issued time to time and disposed off as indicated in above table.

4. The authorization shall be in force for a period of *Five years* up to *30/04/2025*

A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

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3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

8. An application for the renewal of an authorisation shall be made as laid down under these Rules.

9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

10. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

11. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The industry shall display the information on hazardous waste generated on notice Board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The Industry shall maintain the records of hazardous wastes as per the Form-3 of rule 6(5) and should online submit the annual return in Form No.4 as per the rule 6(5) to this office on or before 30th day of June of every year for the preceding period April to March.

4. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on Fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.10 as per rule –22 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

5. The information regarding quantity of hazardous wastes genrated and its analysis report should be sent to the Board online at least annualy.

6. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.

7. The authorized person shall inform the name and address of the contact person / occupire responsible for hazardous waste management.

8. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.

09. Packing, Labeling & Transportation of Hazardous wastes:-

(i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the

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hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.

(ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.

(iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.

(iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.

(v) The occupier shall provide the transporter with six copies of the manifest as per the colour codes as per rule 20(1).

(vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.

(vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 7 of the manifest accompany it.

(viii) The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the operator of the facility along with the waste consignment.

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GENERAL CONDITIONS:

MANAGEMENT & DISPOSAL OF FLY ASH

1. THE INDUSTRY MANAGEMENT SHALL ENSURE ALL THE COMPLIANCES REGARDING DISPOSAL AND UTILIZATION OF FLY ASH FROM ITS TPP AS STIPULATED IN MoEF&CC NOTIFICATIONS NO. S.O. 763(E) DATED 14/9/99 AND ITS AMENDMENTS VIDE NOTIFICATION NO. S.O. 979(E) DATED 27/8/03, S.O. 2804(E) DATED 03/03/09 AND S.O. 254(E) DATED 25/1/16.

2. For ensuring free delivery of fly ash within the radius of 100 km and up to 300 km radius to the prospective users as per respective clauses 2(10) & 2(14) of the Fly ash Notification, the industry management shall procure / make provision of the Bulkers / closed transport vehicles under its control to ensure fast and quick delivery of fly ash.

3. The industry management shall keep / maintain and update the record of all the prospective users of fly ash within the radius of 100 km, keep constant liaison with them, provide fly ash to them in a timely manner and will submit 3 monthly compliance report to the Board.

4. Industry shall submit concrete time bound action plan for utilization of fly ash in compliance of fly ash notification as amended up to date. Other alternatives like setting up of clinker grinding unit, encouragement of ancillary units for ensuring use of fly ash for other building products. Dry fly ash collection system shall be installed for regular disposal of generated fly ash in dry form. The filling of low lying area inside the premises shall be undertaken strictly in accordance with the prior permission obtained from MPPCB.

5.The TPP management shall adhere to the office memorandum (OM)of MoEF&CC dated 28-08-19 and the conditions stipulated therein pertaining to the use of fly ash as mentioned in the para 7 of the OM. TPP shall have to follow the same and the guidelines of the CPCB entitled *"Guidelines for disposal/utilization of Fly ash for reclamation of Low Lying Areas and in stowing of abandoned mines /Quarries"* for the disposal of fly ash.

6. Filling of Fly ash in low lying areas shall not be undertaken without prior approval of the MPPCB. The conditions incorporated in the low lying area filling permission granted to the industry vide letter no.957/tech CE2/PCB/2020 dated-30-05-2020 and letter no. 1541/tech CE4/PCB/2020 dated-02-09-2020 shall be followed in filling ash in the permitted low lying areas.

7. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

8. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

9. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

10. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

11. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and

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submitted to the Board every month

12. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

13. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

14. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

15. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

16. Industry shall obtain membership of Emergency Response Center of the Board if needed.

15. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

16. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

17. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Member Secretary)

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

eSign Verified from UIDAI Server
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 3PXTWK8154

Annexure – III

Ash generation and utilization 2021-22 (Apr-21 to Dec21) : MB Power (Madhya Pradesh) Ltd.

SN	Coal Consumption	Total Generation MU	Ash Generation in MT			Fly Ash Utilization in MT					Bottom Ash utilization in MT	Pond Ash utilization in MT	Total ash utilization in MT
			Total Ash in MT	Fly Ash in MT	Bottom Ash in MT	Cement	Brick	Roof sheet	Land filling	Total Fly ash			
Apr-21	336455	491.82	111163.00	88930.40	22232.6	61020	1080	0		62100.00	49063.00	16295.90	127458.90
May-21	318307	485.919	107975.00	86380.00	21595	64875	540	45	20900.00	86360.00	21595.00	1903.10	109858.10
Jun-21	478990	722.486	184963.91	147971.13	36992.78	98620	1380	0	47971.13	147971.13	36992.78	1721.10	186685.01
Jul-21	523997	713.224	205128.41	164102.73	41025.68	76445	1230	0	72012.00	149687.00	31661.40	3436.70	184785.10
Aug-21	499587	707.88	187858.70	150286.96	37571.74	78239.04	1620	0	70427.92	150286.96	37571.74	5282.08	193140.78
Sep-21	432325	608.4	176941.72	141553.37	35388.34	47366.74	1368	0	90418.00	139152.74	35388.34	0.00	174541.08
Oct-21	468582	628.64	204032.13	163225.70	40806.43	62265	1053	0	98659.00	161977.00	40806.52	0.00	202783.52
Nov-21	458789	632.32	196804.71	157443.77	39360.94	22601	702		139524.00	162827.00	36022.60	0.00	198849.60
Dec-21	497478	717.06	206022.66	164818.13	41204.53	45453	702	0	128366.00	174521.00	36343.11	0.00	210864.11
Total in MT	4014510.00		1580890.23	1264712.19	316178.05	556884.78	9675.00	45.00	668278.05	1234882.83	325444.49	28638.88	1588966.20

Total Land filling qty is 1022361.42

Dist. Anuppur (M.P.)

Annexure- IV

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
दूः 0755-2466735 (O), फैक्स: 0755- 2463742, पी.बी.एक्स: 0755-2517600, 2466191
ई-मेल: : it_mppcb@rediffmail.com वेब: www.mppcb.mp.gov.in

कमांक 1541/तक–सीई–4/प्रनिबो/2020, भोपाल, दिनांक 02/09/2020

प्रति

अधिष्ठाता,
मेसर्स एम.बी.पॉवर (म.प्र.) लिमिटेड,
ग्राम–लहारपुर, तहसील–जैतहरी,
जिला– अनूपपुर –484330.(म.प्र.)

विषय :– अनूपपुर जिले के ग्राम–गुवारी में भूमि भराव हेतु फ्लाई ऐश भरने की अनुमति प्रदान करने बाबत् ।

संदर्भ :– 1. आपका पत्र क. MBPMPL/APR/ENV/560 दिनांक 18/05/2020
2. आपका पत्र क. MBPMPL/APR/ENV/2020-21/683 दिनांक 18/05/2020
3. आपका पत्र क. MBPMPL/APR/ENV/2020-21/ दिनांक 14/07/2020

उपरोक्त विषयांतर्गत आपके संदर्भित पत्र के माध्यम से ग्राम–छीरपटपर, जिला–अनूपपुर एवं ग्राम–गुवारी जिला–अनूपपुर में स्थित भूमि में फ्लाई ऐश को भरने की अनुमति चाही गई है ।

उपरोक्तानुसार विचारोपरांत मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा फ्लाई एश अधिसूचना तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा मार्च 2019 को जारी दिशानिर्देशिका के प्रावधानों के अनुरूप उद्योग को चयनित किए गए निम्न स्थलों में फ्लाई एश भरने की अनुमति दी जाती है :–

कमांक	फ्लाई ऐश भरण स्थल	खसरा क.	क्षेत्रफल	अक्षांतर/ देशांतर	न्युनतम एवं अधिकतम आर. एल जहाँ तक राख भरी जा सकती है
01.	ग्राम–छीरपटपर, पटवारी हल्का सकरा, जिला–अनूपपुर	2/3, 2/4, 2/11	5.017 हेक्टेयर	23°03'30" N 81°37'17" E से 23°03'40" N 81°37'14" E	534 मी. से 538 मी. तक
02	ग्राम–छीरपटपर, पटवारी हल्का सकरा, जिला–अनूपपुर	2/5	2.023 हेक्टेयर		
03.	सुखराम पिता मधुरिया नायक पटवारी हल्का सकरा, जिला–अनूपपुर	219/7/1	0.0101 हेक्टेयर	23°04'36" N 81°37'28" E	524 मी. से 526 मी. तक

04.	संतोष पिता सुखसेन गोंड पटवारी हल्का सकरा, जिला–अनूपपुर	373/1/ड	0.8090 हेक्टेयर	23°07′16″ N 81°62′84″ E	524 मी. से 526 मी. तक
05.	माधो पिता सुखदेव गोंड पटवारी हल्का सकरा, जिला–अनूपपुर	375/4/1	1.310 हेक्टेयर		
06.	भारत सिंह पिता देवी सिंह, गिरिजा सिंह पिता देवी सिंह, सुंदीबाई पत्नी देवी सिंह, शिव सागर, दुर्गा, माया, खुशबू पुत्री भजन सिंह पटवारी हल्का सकरा, जिला–अनूपपुर	375/1/ख	2.0230 हेक्टेयर	23°03′55″ N 81°37′22″ E से 23°04′00″ N 81°37′27″ E	527 मी. से 532 मी. तक
07.	शासकीय भूमि पटवारी हल्का सकरा, जिला–अनूपपुर	375/1/क	3.767 हेक्टेयर	23°03′55″ N 81°37′22″ E से 23°04′00″ N 81°37′27″ E	527 मी. से 532 मी. तक

फ्लाई एश भरण की अनुमति की निम्न शर्ते होंगी, जो उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों में जारी सम्मति क. AW-51586 जावक कमांक 100330 दिनांक 01.06.20 वैद्यता दिनांक 30.04.2021 की विशेष शर्तो के रूप मे समाविष्ट की जाती हैं :–

(1) चिन्हित भूमि में फ्लाई एश भरने के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रकाशित "Guideline to disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries- मार्च 2019" में वर्णित प्रावधानों का प्रकिया का पालन सुनिश्चित करना होगा ।

(2) भूमि को भलीभांति चिन्हित करने हेतु मुनारे/मार्किंग्स स्थापित करने होंगे तथा इस क्षेत्र की भूसतह को 15 से.मी. गहराई तक स्क्रेप (Scrap) कर सभी जैवविघटनीय तत्वों यथा घासफूस, पौधे, जड़ें यदि कोई हों तो आदि को हटाया जाना होगा । भरण

क्षेत्र को अन्य क्षेत्रों से पृथक रखने हेतु आवश्यकतानुसार रिटेनिंग वॉल का निर्माण किया जाना होगा ।

(3) फ्लाई एश भरण पूर्व भू-सतह मे विद्यमान केवस (Cracks), छिद्रों (Hole), फॉल्टस (Faults) को फ्लाई एश से भरकर (Plug) वायब्रेटी रोलर से भारतीय मानक 2720(भाग-VII) अनुसार 95% ड्रायडेनसिटी तक काम्पेक्ट व समतल किया जाना होगा ।

(4) उपरोक्तानुसार तैयारी पूर्ण कर भराव स्थल तक पॉण्ड एश का परिवहन 15% नमी के साथ तथा तारपोलिन कवर्ड वाहन में किया जाना होगा । भराव स्थल पर भी सदा फ्लाई एश में आवश्यक नमी सुनिश्चित करनी होगी एवं यह भी सुनिश्चित करना होगा कि फ्लाई एश हवा के साथ यत्र-तत्र ना फैले ।

(5) भरण स्थल में फ्लाई एश का भरण 25-30 से.मी. की काम्पेक्टेड परतों (Layers) में किया जाना होगा । एक समय में किसी भी परत की लम्बाई 150 मीटर से अधिक नहीं होगी तथा दो परतों में कम से कम 60 से.मी. का ओवरलैप रखना होगा तथा आगामी परत के निर्माण हेतु दो परतों मे निर्धारित Overlap रखना होगा ।

(6) प्रत्येक परत को 6-10 टन के वायब्रेटी रोलर से ऑप्टीमम नमी लगभग (38-40%) सुनिश्चित करते हुए 95% ड्रायडेनसिटी तक भारतीय मानक 2720 (भाग-VII) अनुसार काम्पेक्शन (Compaction) करना होगा तथा इसका रिकार्ड संधारित करना होगा ।

(7) फ्लाई एश लोडिंग तथा भराव स्थल पर अनलोडिंग व परत बिछाने के दौरान पर्याप्त स्प्रिंकलर्स, की स्थापना करनी होगी ताकि धूल का प्रसार न हो ।

(8) फ्लाई एश भराव क्षेत्र में यह सुनिश्चित किया जाना होगा कि परिवेशीय वायु गुणवत्ता निर्धारित मानकों के अनुरूप रहे तथा आसपास के ग्रामीण क्षेत्रों, खेतों आदि में धूल उड़ने की समस्या व्याप्त ना हो ।

(9) भराव स्थल उपरोक्तानुसार फ्लाई एश भरण के पश्चात, इसकी सतह पर 0.5 मीटर मृदा की परत बिछाकर भरण क्षेत्र का क्लोजर (Closure) सुनिश्चित करना होगा तथा उस पर 02 माह की समय-सीमा में सघन वृक्षारोपण हरित पट्टी विकसित करनी होगी ।

(10) प्रारंभ से अंत तक किए जा रहे समस्त कार्यो का छायाचित्रण (Photo graphy) तथा वीडियोग्राफी की जाना होगी तथा समय-समय पर बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में उपलब्ध कराना होगा ।

(11) स्थल पर पानी के साथ स्लरी बनाकर एश पंप करने/भरने पर यह अनुमति स्वतः निरस्त मानी जावेगी ।

(12) उपरोक्त शर्तो का अनुपालन का उल्लंघन पाये जाने पर बोर्ड जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के सुसंगत प्रावधानों के अन्तर्गत कार्यवाही करने हेतु तथा आवश्यकता अनुसार अन्य शर्तो को जोड़ने, हटाने अथवा फ्लाई एश भरण हेतु दी गई अनुमति को निरस्त करने/वापस लेने हेतु स्वतंत्र होगा ।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
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कृपया इस अनुमति को सम्मति पत्र क्र. AW-51586 से संलग्न कर रखें तथा पत्र जारी होने के 15 दिवस के भीतर इस अनुमति पत्र को अनिवार्यतः अपने एक्स जी एन (XGN) आई डी द्वारा "Previous consent order" पर अपलोड करें।

(ए.ए. मिश्रा)
सदस्य सचिव

पृ.कमांक /तक–सीई–4/प्रनिबो/2020 भोपाल, दिनांक

प्रतिलिपि :–

1) क्षेत्रीय अधिकारी,क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड, शहडोल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित कर लेख है कि फ्लाई एश के भरण की निगरानी सुनिश्चित करें तथा समय–समय पर उद्योग द्वारा की जा रही कार्यवाही से अवगत करावें।
2) भूमिस्वामी श्री महेंद्र कुमार पि. लक्षपति प्रसाद ब्राह्मण निवासी अनूपपुर, तहसील–अनूपपुर, जिला–अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
3) भूमिस्वामी श्रीमती ऊषा पति. प्रेम कुमार ब्राह्मण निवासी अनूपपुर, तहसील–अनूपपुर, जिला–अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
4) भूमिस्वामी श्री सुखराम पिता. मधुरिया नायक निवासी ग्राम–सकरा, तहसील–अनूपपुर, जिला–अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
5) भूमिस्वामी श्री संतोष सिंह पिता. सुखसेन गौंड निवासी ग्राम–सकरा, तहसील–अनूपपुर, जिला–अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
6) भूमिस्वामी श्रीमती माधौ सिंह पिता. सुखदेव गौंड निवासी ग्राम–सकरा, तहसील–अनूपपुर, जिला–अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
7) भूमिस्वामी श्री भारत सिंह पिता. देवी सिंह, श्री गिरजा सिंह पिता देवी सिंह, श्रीमती सुन्दीबाई पति देवी सिंह, शिवा सागर, दुर्गा, माया, खुश्बू पिता भजन सिंह गौंड सभी नाबालिक जरिये– गिरजा सिंह पिता देवी सिंह (चाचा) सभी निवासी ग्राम–सकरा, तहसील–अनूपपुर, जिला–अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
8) कार्यालय कलेक्टर, जिला–अनूपपुर (म.प्र), की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

(ए.ए. मिश्रा)
सदस्य सचिव

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

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कृपया इस अनुमति को सम्मति पत्र क्र. AW-51586 से संलग्न कर रखे तथा पत्र जारी होने के 15 दिवस के भीतर इस अनुमति पत्र को अनिवार्यतः अपने एक्स जी एन (XGN) आई डी द्वारा "Previous consent order" पर अपलोड करें।

(ए.ए. मिश्रा)
सदस्य सचिव

पृ.क्रमांक /तक-सीई-4/प्रमिबो/2020 भोपाल, दिनांक

प्रतिलिपि :-

1) क्षेत्रीय अधिकारी,क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड, शहडोल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित कर लेख है कि पलाई एश के भरण की निगरानी सुनिश्चित करें तथा समय-समय पर उद्योग द्वारा की जा रही कार्यवाही से अवगत करावें। — संलग्न है।

2) भूमिस्वामी श्री महेंद्र कुमार पि. लक्ष्मपति प्रसाद ब्राह्मण निवासी अनूपपुर, तहसील-अनूपपुर, जिला-अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

3) भूमिस्वामी श्रीमती ऊषा पति. प्रेम कुमार ब्राह्मण निवासी अनूपपुर, तहसील-अनूपपुर, जिला-अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

4) भूमिस्वामी श्री सुखराम पिता. मधुरिया नायक निवासी ग्राम-सकरा, तहसील-अनूपपुर, जिला-अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

5) भूमिस्वामी श्री संतोष सिंह पिता. सुखसेन गौंड निवासी ग्राम-सकरा, तहसील-अनूपपुर, जिला-अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

6) भूमिस्वामी श्रीमती गाथौ सिंह पिता. सुखदेव गौंड निवासी ग्राम-सकरा, तहसील-अनूपपुर, जिला-अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

7) भूमिस्वामी श्री भारत सिंह पिता. देवी सिंह, श्री गिरजा सिंह पिता देवी सिंह, श्रीमती सुन्दीबाई पति देवी सिंह, शिवा सागर, दुर्गा, माया, खुश्बू पिता भजन सिंह गौंड सभी नाबालिक जरिये- गिरजा सिंह पिता देवी सिंह (चाचा) सभी निवासी ग्राम-सकरा, तहसील-अनूपपुर, जिला-अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

8) कार्यालय कलेक्टर, जिला-अनूपपुर (म.प्र), की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

(ए.ए. मिश्रा)
सदस्य सचिव

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

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क्रमांक / 957 / तक–सीई–2 / प्रनियो / 2020 भोपाल, दिनांक 30-05-2020

प्रति,

अधिष्ठाता,
मेसर्स एम.बी. पॉवर (म.प्र.) लिमिटेड,
ग्राम–लहारपुर, तहसील–जैतहरी,
जिला– अनूपपुर 484330 (म.प्र.)।

विषय :– उद्योग परिसर में निर्मित लो–लाईंग एरिया में पॉन्ड ऐश भरने की अनुमति प्रदान करने बाबत्।

संदर्भ :– आपका पत्र कमांक MBPMPL/MPPCB/2019-20/708 दिनांक 14/03/2020

उपरोक्त विषयान्तर्गत आपके संदर्भित पत्र के माध्यम से ग्राम–गुवारी, तहसील–सोहागपुर, जिला–अनूपपुर में स्थित स्थित उद्योग परिसर में निर्मित लो–लाईंग एरिया में पॉन्ड ऐश को भरने की अनुमति चाही गई है।

उपरोक्तानुसार विचारोपरान्त मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा फ्लाई ऐश अधिसूचना तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा मार्च 2019 को जारी दिशानिर्देशिका के प्रावधानों के अनुरूप उद्योग को चयनित किए गए निम्न स्थलों में फ्लाई एश भरने की अनुमति दी जाती है:–

स्थल	खसरा कमांक	कुल क्षेत्रफल
मेसर्स एम.बी. पॉवर (म.प्र.) लिमिटेड, ग्राम–लहारपुर, तहसील–जैतहरी, जिला– अनूपपुर (म.प्र.) (अक्षांतर–देशांतर) $23^0 4'29.835''$ $81^0 48'8.115''$	381/1, 381/2, 382, 383, 384, 385/1, 385/2, 386/1, 386/2, 387, 388, 389/1, 389/2, 390, 391/1, 391/2, 391/3, 392/1, 392/2, 392/2ख, 392/3, 392/4, 392/5, 392/6, 393, 394, 395, 396, 397, 397/1, 397/2, 399/1, 399/2, 399/3/1, 399/3/ख	24.669 हैक्टेयर

फ्लाई एश भरण की अनुमति की निम्न शर्तों होंगी, जो उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों में जारी सम्मति की विशेष शर्तों के रूप में समाविष्ट किया जाता है तथा शर्तों के अनुपालन का उल्लंघन पाये जाने पर बोर्ड जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के सुसंगत प्रावधानों के अंतर्गत

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कार्यवाही करने हेतु तथा आवश्यकता अनुसार अन्य शर्तों को जोड़ने, हटाने अथवा फ्लाई एश भरण हेतु दी गई अनुमति को निरस्त करने/वापस लेने हेतु स्वतंत्र होगा :–

(1) लो–लाईंग क्षेत्रों में फ्लाई एश भरने के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रकाशित " Guideline to disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/ quarries- मार्च 2019" में वर्णित प्रावधानों का प्रकिया का पालन सुनिश्चित करना होगा।

(2) लो–लाईंग एरिया को भलीभांति चिन्हित करने हेतु मुनारे/मार्किंग्स स्थापित करने होंगे तथा इस क्षेत्र की भूसतह को 15 से.मी. गहराई तक स्क्रेप (Scrap) कर सभी जैवविघटनीय तत्वों यथा घासफूस, पौधे, जड़ें यदि कोई हों तो आदि को हटाया जाना होगा। भरण क्षेत्र को अन्य क्षेत्रों से पृथक रखने हेतु आवश्यकतानुसार रिटेनिंग वॉल का निर्माण किया जाना होगा।

(3) फ्लाई एश भरण पूर्व भू–सतह में विद्यमान केक्स (Cracks), छिद्रों (Hole), फॉल्टस (Faults) को फ्लाई एश से भरकर (Plug) वायबेट्री रोलर से भारतीय मानक 2720 (भाग vii) अनुसार 95% ड्रायडेनसिटी तक काम्पेक्ट व समतल किया जाना होगा।

(4) उपरोक्तानुसार तैयारी पूर्ण कर भराव स्थल तक पॉण्ड एश का परिवहन 15% नमी के साथ तथा तारपोलिन कवर्ड वाहन में किया जाना होगा। भराव स्थल पर भी सदा फ्लाई एश में आवश्यक नमी सुनिश्चित करनी होगी एवं यह भी सुनिश्चित करना होगा कि फ्लाई एश हवा के साथ यत्र–तत्र ना फैले। परिवहन मार्गों का आवश्यकतानुसार रखरखाव किया जाना होगा ताकि आवागमन के दौरान धूल का प्रसार न हो।

(5) भरण स्थल में फ्लाई एश का भरण 25–30 से.मी. की काम्पेक्टेड परतों (Layers) में की जाना होगी। एक समय में किसी भी परत की लम्बाई 150 मीटर से अधिक नहीं होगी तथा दो परतों में कम से कम 60 से.मी. का ओवरलैप रखना होगा तथा आगामी परत के निर्माण हेतु दो परतों में निर्धारित Overlap रखना होगा।

(6) प्रत्येक परत को 6–10 टन के वायब्रेट्री रोलर से ऑप्टीमम नमी (लगभग 38–40%) सुनिश्चित करते हुए 95% ड्रायडेनसिटी तक भारतीय मानक 2720 (भाग vii) अनुसार काम्पेक्शन (compaction) करना होगा तथा इसका रिकार्ड संधारित करना होगा।

(7) फ्लाई एश लोडिंग परिवहन मार्गों तथा भराव स्थल पर अनलोडिंग व परत बिछाने के दौरान पर्याप्त स्प्रिकंलर्स, की स्थापना करनी होगी ताकि धूल का प्रसार न हो।

(8) फ्लाई एश भराव क्षेत्र में यह सुनिश्चित किया जाना होगा कि परिवेशीय वायु गुणवत्त निर्धारित मानकों के अनुरूप रहे तथा आसपास के ग्रामीण क्षेत्रों, खेतों आदि में धूल उड़ने की समस्या ना व्याप्त हो।

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(9) भराव स्थल उपरोक्तानुसार फ्लाई एश भरण के पश्चात, इसकी सतह पर 0.5 मीटर मृदा की परत बिछाकर भरण क्षेत्र का क्लोजर(Closure) सुनिश्चित करना होगा तथा उस पर 02 माह की समय–सीमा में सघन वृक्षारोपण हरित पट्टी विकसित करनी होगी ।

(10) प्रारंभ से अंत तक किए जा रहे समस्त कार्यों का छायाचित्रण (Photo graphy) तथा विडियो ग्राफी की जाना होगी तथा समय–समय पर बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में उपलब्ध कराना होगा।

(11) स्थल पर पानी के साथ स्लरी बनाकर एश पंप करने/ भरने पर यह अनुमति स्वतः निरस्त मानी जावेगी ।

कृपया इस अनुमति को सम्मति पत्रों से संलग्न कर रखें तथा पत्र जारी होने के 15 दिवस के भीतर इस अनुमति पत्र को अनिवार्यतः अपने एक्स जी एन (XGN) आई डी द्वारा "Previous consent order" पर अपलोड करें।

(आर.एस.कोरी)
सदस्य सचिव

पृ0 कमांक/ — /तक–सीई–2/प्रनिबो/2020 भोपाल, दिनांक —

प्रतिलिपिः–

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड, शहडोल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित कर लेख है कि फ्लाई एश के भरण की निगरानी सुनिश्चित करें तथा समय–समय पर उद्योग द्वारा की जा रही कार्यवाही से अवगत करावें।

(आर.एस.कोरी)
सदस्य सचिव

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016

फोन: 0755-2466735 (O), फैक्स: 0755 2463742, पी.बी.एक्स: 0755-2517600, 2466191

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क्रमांक 2247 / तक / प्रनियो / 2021, भोपाल, दिनांक 9-9-2021

प्रति

✓अधिष्ठाता,
मेसर्स एम.बी.पॉवर (म.प्र.) लिमिटेड,
ग्राम–लहारपुर, तहसील–जैतहरी,
जिला– अनूपपुर –484330 (म.प्र.)

विषय :– अनूपपुर जिले के ग्राम–सकरा, राजेन्द्रग्राम एवं छुलाहा में स्थित भूमि भराव हेतु फ्लाई ऐश भरने की अनुमति प्रदान करने बावत् ।

संदर्भ :– 1. आपका पत्र क. MBPMPL/APR/ENV/2021-22/01 दिनांक 03/04/2021
2. आपका पत्र क. MBPMPL/APR/ENV/2021-22/35 दिनांक 27/04/2021
3. आपका पत्र क. MBPMPL/APR/ENV/2021-22/114 दिनांक 17/08/2021

उपरोक्त विषयांतर्गत आपके संदर्भित पत्र के माध्यम से जिला–अनूपपुर के ग्राम–सकरा, राजेन्द्रग्राम एवं छुलाहा, में स्थित भूमि में फ्लाई ऐश को भरने की अनुमति चाही गई है ।

उपरोक्तानुसार विचारोपरांत मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा फ्लाई ऐश अधिसूचना तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा मार्च 2019 को जारी दिशा–निर्देशिका के प्रावधानों के अनुरूप उद्योग को चयनित किए गए निम्न स्थलों में फ्लाई ऐश भरने की अनुमति दी जाती है :–

क.	फ्लाई ऐश भरण स्थल	खसरा क.	क्षेत्रफल (हेक्टेयर)	अक्षांतर/ देशांतर	न्यूनतम एवं अधिकतम आर.एल जहाँ तक राख भरी जा सकती है
01.	शेरा, हीरा, बुधिया, नानबाई पिता सोजी नायक ग्राम–सकरा पटवारी हल्का सकरा, जिला–अनूपपुर	218/5/1/ख,	0.0233	23.069793 N 81.624637 E	524 से 528.5 मीटर
02	वीरेन्द्र कुमार सिंह माता सिरमंती गोंड़ भूमि स्वामी तहसील एवं जिला–अनूपपुर	218/15 218/16	0.081 0.729		
03.	इंद्राणी सिंह पति सुदामा सिंह गोंड़ ग्राम–बाधामार (राजेन्द्रग्राम) तहसील एवं जिला– अनूपपुर ।	276/3 277/3	0.524 0.519	22.945253 N 81.648246 E	880 से 888.5 मीटर
04.	सरपंच ग्राम पंचायत छुलाहा, म.प्र.शासन, ग्राम–छुलाहा (बमुरिहा तालाब के पास) तहसील एवं जिला–अनूपपुर	310, 311	1.845	23.5000 N 81.45113E	493 से 495.5 मीटर

फ्लाई ऐश भरण की अनुमति की निम्न शर्ते होंगी, जो उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों

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पर्यावरण परिसर, ई-6, अरेरा कालोनी, भोपाल-462016

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में जारी सम्मति क्र. AW-53503 जावक क्रमांक 112662 दिनांक 13/05/2021 वैधता दिनांक 30.04.2022 की विशेष शर्तों के रूप मे समाविष्ट की जाती हैं :-

(1) चिन्हित भूमि में पलाई एश भरने के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रकाशित "Guideline to disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries- मार्च 2019" में वर्णित प्रावधानों का प्रकिया का पालन सुनिश्चित करना होगा ।

(2) भूमि को भलीभांति चिन्हित करने हेतु आवश्यकतानुसार मुनारें/मार्किंग्स स्थापित करने होंगे तथा इस क्षेत्र की भूसतह को 15 से.मी. गहराई तक स्केप (Scrap) कर सभी जैवविघटनीय तत्वों यथा घासफूस, पौधे, जड़ें यदि कोई हों तो आदि को हटाया जाना होगा । भरण क्षेत्र को अन्य क्षेत्रों से पृथक रखने हेतु आवश्यकतानुसार रिटेनिंग वॉल का निर्माण किया जाना होगा ।

(3) फ्लाई एश भरण पूर्व भू-सतह मे विद्यमान केक्स (Cracks), छिद्रों (Hole), फॉल्टस (Faults) को फ्लाई एश से भरकर (Plug) वायब्रेटी रोलर से भारतीय मानक 2720(भाग-Vii) अनुसार 95% ड्रायडेनसिटी तक काम्पेक्ट व समतल किया जाना होगा ।

(4) उपरोक्तानुसार तैयारी पूर्ण कर भराव स्थल तक पॉण्ड एश का परिवहन 15% नमी के साथ तथा तारपोलिन कवर्ड वाहन में किया जाना होगा । भराव स्थल पर भी सदा फ्लाई एश में आवश्यक नमी सुनिश्चित करनी होगी एवं यह भी सुनिश्चित करना होगा कि फ्लाई एश हवा के साथ यत्र-तत्र ना फैले।

(5) फ्लाई एश लोडिंग तथा भराव स्थल पर अनलोडिंग व परत बिछाने के दौरान पर्याप्त स्प्रिंकलर्स की स्थापना करनी होगी ताकि धूल का प्रसार न हो ।

(6) फ्लाई एश भराव क्षेत्र में यह सुनिश्चित किया जाना होगा कि परिवेशीय वायु गुणवत्ता निर्धारित मानकों के अनुरूप रहे तथा आसपास के ग्रामीण क्षेत्रों, खेतों आदि में धूल उड़ने की समस्या व्याप्त ना हो ।

(7) भरण स्थल में फ्लाई एश का भरण 25-30 से.मी. की काम्पेक्टेड परतों (Layers) में किया जाना होगा । एक समय में किसी भी परत की लम्बाई 150 मीटर से अधिक नहीं होगी तथा दो परतों में कम से कम 60 से.मी. का ओवरलैप रखना होगा तथा आगामी परत के निर्माण हेतु दो परतों मे निर्धारित Overlap रखना होगा ।

(8) प्रत्येक परत को 6-10 टन के वायब्रेटी रोलर से ऑप्टीमम नमी लगभग (38-40%) सुनिश्चित करते हुए 95% ड्रायडेनसिटी तक भारतीय मानक 2720 (भाग-Vii) अनुसार काम्पेक्शन (Compaction) करना होगा तथा इसका रिकार्ड संधारित करना होगा ।

(9) भराव स्थल उपरोक्तानुसार फ्लाई एश भरण के पश्चात, इसकी सतह पर 0.5 मीटर मृदा की परत बिछाकर भरण क्षेत्र का क्लोजर (Closure) सुनिश्चित करना होगा तथा उस पर 02 माह की समय-सीमा में सघन वृक्षारोपण/हरित पट्टी विकसित करनी होगी ।

(10) प्रारंभ से अंत तक किए जा रहे समस्त कार्यो का छायाचित्रण (Photo graphy) तथा वीडियोग्राफी की जाना होगी तथा समय-समय पर बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में उपलब्ध कराना होगा ।

(11) स्थल पर पानी के साथ स्लरी बनाकर एश पंप करने/भरने पर यह अनुमति स्वतः निरस्त मानी जावेगी ।

(12) यह अनुमति विद्यमान भू-तल (Existing Ground Level) तक लो-लाईंग एरिया भरण कर समतल करने के उद्देश्य से दी जा रही है तथा विद्यमान भू-स्तर से ऊपर फ्लाईएश भरने पर भी यह अनुमति निरस्त मानी जावेगी ।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016

): 0755-2466735 (O), फैक्स: 0755- 2463742, पी.बी.एक्स: 0755-2517600, 2466191

ई-मेल: : it_mppcb@rediffmail.com वेब: www.mppcb.mp.gov.in

(13) उपरोक्त शर्तो का अनुपालन का उल्लंघन पाये जाने पर बोर्ड जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के सुसंगत प्रावधानों के अन्तर्गत कार्यवाही करने हेतु तथा आवश्यकता अनुसार अन्य शर्तो को जोड़ने, हटाने अथवा फ्लाई एश भरण हेतु दी गई अनुमति को निरस्त करने/वापस लेने हेतु स्वतंत्र होगा ।

कृपया इस अनुमति को सम्मति पत्र क्र. AW-53503 से संलग्न कर रखें तथा पत्र जारी होने के 15 दिवस के भीतर इस अनुमति पत्र को अनिवार्यतः अपने एक्स जी एन (XGN) आई डी द्वारा " Previous consent order" पर अपलोड करें ।

(ए.ए. मिश्रा)
सदस्य सचिव
भोपाल, दिनांक

पृ.क्रमांक /तक/प्रनिबो/2021

प्रतिलिपि :-

1) कार्यालय अपर कलेक्टर, जिला-अनूपपुर (म.प्र. की ओर उनके अनापत्ति पत्र क्रमांक 2181/प्रवा. कले./2021 दिनांक 19/04/2021 के संबंध में सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

2) क्षेत्रीय अधिकारी,क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड, शहडोल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित कर लेख है कि फ्लाई एश के भरण की निगरानी सुनिश्चित करें तथा समय-समय पर उद्योग द्वारा की जा रही कार्यवाही से अवगत करावें ।

3) भूमिस्वामी श्री शेरा, हीरा, बुधिया, नानबाई पिता सोजी नायक ग्राम-सकरा पटवारी हल्का सकरा, जिला-अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

4) भूमिस्वामी वीरेन्द्र कुमार सिंह माता सिरमंती गोड़ तहसील एवं जिला- अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

5) भूमिस्वामी इंद्राणी सिंह पति सुदामा सिंह गोंड़ ग्राम-राजेन्द्रग्राम तहसील एवं जिला-अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

6) सरपंच ग्राम पंचायत छुलाहा, म.प्र.शासन,ग्राम-छुलाहा (बमुरिहा तालाब के पास) तहसील एवं जिला-अनूपपुर (म.प्र) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

(ए.ए. मिश्रा)
सदस्य सचिव

अतः कृपया उपरोक्त शर्तों के तहत् नियमानुसार फ्लाई एश माउंड निर्माण की कार्यवाही करें एवं समय-समय पर की जा रही कार्यवाही की प्रगति का प्रतिवेदन मय छायाचित्रों के उपलब्ध करावें ।

(ए0ए0 मिश्रा)
सदस्य सचिव

पृ0 कमांक/ /तक-सीई-2/फ्ला./प्रनिबो/2018 भोपाल, दिनांक

प्रतिलिपिः-

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड, शहडोल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित कर लेख है कि फ्लाई एश माउंड के निर्माण की प्रत्येक स्टेज पर निगरानी सुनिश्चित करें तथा समय-समय पर उद्योग द्वारा की जा रही कार्यवाही से अवगत करावें।

(ए0ए0 मिश्रा)
सदस्य सचिव

Annexure - VI

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Dr. G.V. Ramana
Professor
Department of Civil Engineering

Date: 23.06.2021

The ash dyke located at Jaithari, Anuppur Thermal Power Plant (2 x 600 MW) of MB Power (Madhya Pradesh) Ltd. (MBPMPL), was analyzed by the undersigned and the drawings, critical sections, structural details and geotechnical data provided by client MBPMPL were scrutinized by me.

Based on the detailed analysis for the given data, it has been found that the Ash dyke is proper and scientifically designed and present status of both Lagoon-1 & Lagoon-2 of dyke (Lagoon-1 is under operation as on date) are technically sound, have enough structural strength, stability, safety and is sustainable.

Dr. G.V. Ramana
Professor
Department of Civil Engineering
Indian Institute of Technology Delhi
Hauz Khas, New Delhi-110016

(Dr. G.V. Ramana)
Professor & Head
Dept. of Civil Engineering
IIT Delhi

Annexure-V

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5 सेक्टर, अरेरा कॉलोनी, भोपाल-16

क्रमांक/532/तक-सीई-2/फ्ला./प्रनिबो/2018 भोपाल, दिनांक 20-03-2018

प्रति,

अधिष्ठाता,
एम.बी. पावर (म.प्र.) लि.
ग्राम जैतहरी,
जिला अनूपपुर (म.प्र.)

विषयः- एशडाइक में फ्लाई एश के डिस्पोजल हेतु एश माउंड का निर्माण करने संबंधी ।

संदर्भः- आपका पत्र कमांक MBPMPL/WRD/2017-18/151 दिनांक 13/9/17, MBPMPL/CPCB/2017-18/172 दिनांक 29/9/17, MBPMPL/ENV/2017-18/746 दिनांक 27/11/17 तथा तकनीकी प्रस्तुतिकरण दिनांक 25/11/17

-0-

उपरोक्त विषयांतर्गत संदर्भित पत्रों द्वारा उद्योग ने अपनी फ्लाई एश डिस्पोजल डाइक क्षेत्रफल लगभग 50 एकड़ में फ्लाई एश का माउंड (Mounds) निर्मित कर किए जाने की अनुमति चाही है। तत्संबंध में उद्योग द्वारा बोर्ड के अधिकारियों के समक्ष अपना तकनीकी प्रस्तुतिकरण दिनांक 25/11/17 को किया गया जिसमें बताया गया कि वर्तमान एश डाइक जो फ्लाई एश के डिस्पोजल से लगभग भर चुकी है, उसके एक भाग लगभग 450 मीटरX300 मीटर क्षेत्र में दो एश माउंड 10 मीटर + 10 मीटर ऊंचे बनाया जाना प्रस्तावित है। विद्यमान एश डाइक का शेष भाग पूर्ववत **Wet Lagoon** की भांति उपयोग किया जावेगा, जहाँ वर्षाकाल में आवश्यक होने पर फ्लाई एश का वेट डिस्पोजल तथा निर्मित किए जाने वाले माउंड के **Peripheral drain** एवं **Croos drains** से वर्षाकाल का जल **Wet Lagoon** में लाया जावेगा। यह भी बताया गया कि विद्यमान एश डाइक ताप विद्युत गृह के परिसर के भीतर ही स्थापित है, अतः फ्लाई एश कलेक्शन साइलो से कंडीशन्ड फ्लाईएश का परिवहन भारवाहक ट्रकों में त्रिपाल से ढंक कर किया जावेगा। बॉटम एश को हाइड्रोबिन में निथार कर परिवहित किया जावेगा। एश माऊंड का साइड स्लोप (**Side Slope**) 1:4 रखा जावेगा ताकि **Slope siliding** की समस्या ना हो । स्लोप को 150 मि.मी. मोटी मृदा की परत से कवर किया जावेगा जिस पर हरित पट्टिका विकसित की जावेगी। दस मीटर तक भराव पूर्ण होने के पश्चात आगे 10 मीटर का मांऊड बनाया जावेगा। फ्लाई एश/बॉटम एश को 30-50 से.मी. परतों में बिछाया जाकर 95% **Proctor Density** तक **compact** किया जावेगा। निर्माण के दौरान धूल रोकने के लिये जल छिड़काव की व्यवस्था रखी जावेगी तथा जिस क्षेत्र में कार्य नहीं चल रहा होगा वह त्रिपाल से ढंक कर रखा जावेगा। उद्योग द्वारा अपने प्रस्ताव के साथ मांउड निर्माण की ड्रांइंग डिजाइन भी प्रस्तुत की गई है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रकाशन **Altermate Coal Ash Transportaion & Disposal System for Thermal Power Plants** में भी **Dry Disposal in Ash Mounds** पर प्रकाश डाला गया है तथा आवश्यक पर्यावरणीय प्रबंधन का विवरण दिया गया है। अतएव उद्योग के उपरोक्त आवेदन पर विचार करते हुए म.प्र.प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग को अपनी विद्यमान एश डाइक के एक भाग 450 मीटरX 300मीटर में एश माउंड 10 मीटर + 10 मीटर ऊंची के निर्माण की अनुमति निम्न शर्तो के अधीन दी जाती है:-

(1) विद्यमान एश डाइक के चारों ओर **Peripheral Corridor/Inspection Road** तथा पक्का **Peripheral drain** निर्मित किया जाना होगा एवं तत्पश्चात ही एश माउंड का निर्माण प्रारंभ किया जावेगा।

(2) परिधि पर बनाने जाने वाले सभी **Peripheral drains** अथवा स्लोप पर बनाये जाने वाले सभी **Crose drains** का आउटलेट एश डाइक के वेट लेगून में होगा तथा किसी भी परिस्थिति में **Surface Runoff** या **Mound Seepage** का जल एश डाइक क्षेत्र से बाहर बहने से रोकने हेतु आवश्यक पक्की नालियों का निर्माण करना होगा।

(3) फ्लाई एश का परिवहन परिसर के भीतर निर्मित मार्गों से ही किया जावेगा तथा परिवहन हेतु बाहरी मार्गों का उपयोग नहीं होगा । मार्गों का सुदृढ़ीकरण तथा परिवहन मार्गों पर जल छिड़काव व धूल नियंत्रण की व्यवस्था की जाना होगी।

(4) साइलो से फ्लाई एश लोडिंग तथा भराव स्थल पर अनलोडिंग व परतों मेंफ्लाई एश बिछाने के दौरान पर्याप्त स्प्रिंकलर्स, मिस्ट (**Mist**) निर्माण उपकरणों, फॉगर्स (**Foggers**) की स्थापना करनी होगी तथा हवा के साथ फ्लाई एश उड़ने पर नियंत्रण हेतु आवश्यक होने पर विंड ब्रेकिंग वाल निर्मित करनी होगी, ताकि हवा के साथ धूल उड़ने एवं आसपास फैलने को रोका जा सके।

(5) फ्लाई एश साइलो से फ्लाई एश भराव स्थल तक फ्लाई एश का परिवहन 15% नमी एवं पर्याप्त कंडीशनिंग के साथ कवर्ड वाहन में किया जाना होगा। भराव स्थल पर भी सदा फ्लाई एश में आवश्यक नमी सुनिश्चित करनी होगी एवं यह भी सुनिश्चित करना होगा कि फ्लाई एश हवा के साथ यत्र-तत्र ना फैले।

(6) फ्लाई एश माउंड के निर्माण के दौरान फ्लाई एश का भरण 25-30 से.मी. के परतों (**Layers**) में की जाना होगी तथा आगामी परत के निर्माण हेतु दो परतों में निर्धारित **Overlap** रखना होगा।

(7) प्रत्येक परत को 10 टन अथवा अधिक क्षमता के वायब्रेट्री रोलर से ऑप्टीमम नमी (**Optimum Moisture** लगभग 38-40%) सुनिश्चित करते हुए 95% प्रॉक्टर तक काम्पेक्शन (**Compaction**) करना होगा। नियमित दो बार टेस्टिंग कर काम्पेक्शन सुनिश्चित करना होगा तथा दैनिक रिकार्ड संधारित करना होगा। **Compacted Fly ash** का शुष्क घनत्व (**dry density**) 1.0-1.2 टन/घनमीटर तक

होना चाहिए ताकि फ्लाई एश लूज (Loose) ना रहे एवं इसके बहने/उड़ने की स्थिति ना बने। आवश्यकतानुसार आधुनिक उपकरणों से सज्जित काम्पेक्शन व नमी की टेस्टिंग प्रयोगशाला स्थल पर स्थापित करनी होगी।

(8) फ्लाई एश भराव क्षेत्र में विंडवर्ड एवं लीवर्ड साइड में नियमित परिवेशीय वायु गुणवत्ता की निगरानी करनी होगी एवं यह सुनिश्चित किया जाना होगा कि परिवेशीय वायु गुणवत्ता निर्धारित मानकों के अनुरूप रहे तथा आसपास के ग्रामीण क्षेत्रों, खेतों आदि में धूल उड़ने की समस्या ना व्याप्त हो।

(9) माउंड के साइड स्लोप्स (side slopes) 1V:4H (लगभग 18%) से अधिक नहीं होना चाहिए। 1मीटर की ऊंचाई तक भरण होने पर Slopes की सतह (side) 150 मि.मी. मृदा से ढक कर एवं कॉम्पेक्ट कर उस पर हरित पट्टिका का विकास नियमित रूप से किया जाना होगा, ताकि साइड स्लोप्स लंबे समय तक खुले (Uncoverd) ना रहें।

(10) वर्षाकाल में एश माउंड का निर्माण संभव नहीं होने पर, उत्पन्न होने वाली फ्लाई एश को एश डाइक के वेट लगून में संग्रहित करना होगा तथा परिसर में यत्रतत्र फ्लाई एश का रखाव करने की अनुमति नहीं होगी।

(11) माउंड निर्माण के दौरान जिस क्षेत्र में कार्य/गतिविधि नहीं की जा रही होगी वहाँ से फ्लाई एश के उड़ने की संभावना न्यून करने हेतु पर्याप्त मात्रा में स्प्रिंकटर्स की स्थापना की जाना होगी अथवा क्षेत्र को त्रिपाल/प्लास्टिक शीट से ढंक कर रखना होगा।

(12) 10 मीटर की उंचाई तक मांउड बनने के पश्चात 12 मीटर चौड़ी पट्टी (Berm) तथा Peripheral drain का निर्माण करना होगा, तत्पश्चात ही दूसरे मांउड का निर्माण प्रारंभ किया जावेगा।

(13) माउंड के पूर्ण ऊंचाई (20मी) तक पहुंचने के पश्चात इसकी सतह पर 1 मीटर मृदा की परत बिछाकर भरण क्षेत्र का क्लोजर (Closure) सुनिश्चित करना होगा तथा उस पर हरित पट्टी तथा वृक्षारोपण विकसित करना होगा।

(14) प्रारंभ से अंत तक किए जा रहे समस्त कार्यों का छायाचित्रण (Photo graphy) तथा विडियो ग्राफी की जाना होगी तथा समय-समय पर बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में उपलब्ध करानी होगी।

(15) माउंड निर्माण हेतु आवश्यक सुरक्षा मानकों का पालन करना होगा तथा मांउड की इंजीनियरिंग/डिजाइन में स्थायित्व/सुरक्षा आदि के निर्धारित मापदंडों का पालन सुनिश्चित करना होगा। अतिवृष्टि, भूकंप इत्यादि परिस्थितियों से निपटने हेतु आवश्यक इंजीनियरिंग उपायों की स्थापना करने एवं किसी भी दुर्घटना से निपटने के उपायों में कमी हेतु उद्योग स्वयं उत्तरदायी होगा।

(16) बोर्ड आवश्यकतानुसार अन्य शर्तों को जोड़ने/हटाने अथवा दी गई अनुमति को निरस्त करने/वापस लेने हेतु स्वतंत्र होगा।

Annexure - VIII

MB Power (Madhya Pradesh) Limited, Anuppur, Madhya Pradesh

Action plan of Flyash Generation and Utilization
(As per Fly ash new notification dated 31.12.2021)

Discription/Mode of utilization	2022-23	2023-24	2024-25
	MT	MT	MT
Ash generation	1925000	1925000	1925000
Cement Plant	912500	803000	730000
Ash Brick works	8400	8400	8400
Ash Mound	100000	100000	100000
Abandoned mine filling	612100	721600	794600
Land reclamation (Low-lying area)	292000	292000	292000
Total Utilization	1925000	1925000	1925000
% Utilization	100	100	100

ction to achieve target of 100% ash utilization

- Agreements have been made with nearest cement industries to take fly ash from the company for using in cement plant.
- Taken permission from MPPCB for filling ash in low lying area for its reclamation. Some additional low-lying area has also been identified by the company and applied for its permission.
- An MOU has been signed between SECL and Company for filling ash in abandoned mine void (Sharda Mine OPQR Patch), Sohagpur, Madhya Pradesh.
- Company has already taken initiatives to take some additional abandoned SECL mines in Jamuna Kotma Area, Anuppur for further use of flyash.
- Permission has already been granted by MPPCB for using ash in ash mound within the plant premises.
- Legacy ash will be disposed/used as per new notification of flyash issued on 31.12.2021.

Kushwaha

)r. B. P. Kushwaha
Sr. Manager-Environment)

POWER (M.P.) Ltd. Jaithari, Dist. Anuppur
EHS & S

M. P. POLLUTION CONTROL BOARD
SHAHDOL –484001 ☎ 07652 248938
Email-ropcbshahadol@gmail.com

WATER QUALITY ANALYSIS REPORT

1. Name of Industry: - M/s. M.B.Power Ltd, Jaithari, District-Anuppur (M.P.)
2. Date of sampling: - 17.11.2021
3. Date of Analysis 18.11.2021
4. Sample Collected By: - A.K.Sharma Chemist
5. Sample Analysed by:- G.K.Baiga Jr. Scientist and B.M. Patel
6. Discripation of Sample: -

(A) Up stream of Khirna nala (B) Down stream of Khirna nala (C) Sharda Mine water .

S.N	CHARACTERISTICS	UNIT	A	B	C
1	Temperature	°C			
2	Appearance	-	Clear	Clear	Clear
3	Colour	-	Colourless	Colourless	Colourless
4	Odour	-	Odourless	Odourless	Odourless
5	pH	pH Unit	8.17	8.22	7.90
6	Total Solids	mg/L	459	465	315
7	Total Dissolved Solids	mg/L	435	438	296
8	Suspended Solids	mg/L	24	27	19
9	Chloride (as Cl)	mg/l	25.62	41.39	15.77
10	B.O.D. (3 days at 27°C)	mg/l	2.2	2.8	1.9
11	C.O.D. mg/L	mg/l	19.20	19.20	9.6
12	Total Coliform	--	--	--	--

Compared with Standard prescribed by MPPCB in MP Gazette notification dated 25.03.88

Chemist

Jr. Scientist

Lab in charge

EMTRC CONSULTANTS PRIVATE LIMITED
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Gazette Notification SO: 3744 (E), 17-10-2019 Accredited by NABL - ISO/IEC 17025:2005 (TC-7376)
Registered Office Tower 5 / 102 (FF), CWG village, NH24, Near Akshardham Temple, Delhi 110092
Phone: 9810032481, 011 21211228, email: emtrcjkm@gmail.com , website: www.emtrc.in

TEST REPORT

Report No. : EMTRC/MBPL/Water-127/2021-2022 Dated: 13.01.2022
Issued To : MB POWER (Madhya Pradesh) Limited
Jaithan, Anuppur, Madhya Pradhesh-484224
No. of Pages : 1 of 1

Nature of Sampling : Grab Sample
Type of Sample : Surface Water
Sampling Location : Khirna Nalla Up stream
Date of Sample Collection : 07-01-2022
Sample Collected by : Scientist of EMTRC

	Parameters	Unit	Test Methods	RESULTS
1	pH	-	APHA-4500	8.15
2	Temperature	^{0}C	APHA-4500	16
3	Conductivity	µmhos/cm	APHA-2510	570
4	Total Dissolved Solids	mg/l	APHA-2540B	430
5	Total Alkalinity	mg/l	APHA-2320B	140
6	Total Hardness as $CaCO_3$	mg/l	APHA-2340C	190
7	Calcium as Ca	mg/l	APHA-4500B	60
8	Magnesium as Mg	mg/l	APHA-4500B	9.7
9	Chlorides as Cl	mg/l	APHA-4500B	28
10	Nitrates as NO_3	mg/l	APHA-4500	4.5
11	Phenolic compound	mg/l	APHA-5230D	<0.001
12	Sulphate as SO_4	mg/l	APHA-4500E	35
13	BOD, 3 days 27^{0}C	mg/l	IS:3025 P44 1993 (RA 2003)	2.2
14	COD	mg/l	APHA-5220C	18
15	Total Silica	mg/l	APHA-4500C	7.2
16	Fluoride as F	mg/l	APHA-4500D	0.62
17	Iron as Fe	mg/l	APHA-3111B	0.08
18	Copper as Cu	mg/l	APHA-3111B	<0.02
19	Lead as Pb	mg/l	APHA-3111B	<0.01
20	Hexavalent Chromium as Cr^{+6}	mg/l	APHA-3500B	<0.05
21	Zinc as Zn	mg/l	APHA-3111B	0.28
22	Chromium	mg/l	APHA-3111B	<0.05
23	Oil & Grease	mg/l	APHA-5520D	Nil
24	Cadmium as Cd	mg/l	APHA-3111B	<0.01
25	Mercury as Hg	mg/l	APHA-3111B	<0.001
26	Arsenic as As	mg/l	APHA-3111B	<0.001
27	Selenium as Se	mg/l	APHA-3111B	<0.01
28	Total coliform	MPN/100ml	APHA-9230B	130

MUKESH KUMAR
Authorized Signatory

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TEST REPORT

Report No. : EMTRC/MBPL/Water-128/2021-2022 Dated: 13.01.2022
Issued To : MB POWER (Madhya Pradesh) Limited
Jaithari, Anuppur, Madhya Pradhesh-484224
No. of Pages : 1 of 1
Nature of Sampling : Grab Sample
Type of Sample : Surface Water
Sampling Location : Khirna Nalla Downstream
Date of Sample Collection : 07-01-2022
Sample Collected by : Scientist of EMTRC

	Parameters	Unit	Test Methods	RESULTS
1	pH	-	APHA-4500	8.23
2	Temperature	^{0}C	APHA-4500	16
3	Conductivity	µmhos/cm	APHA-2510	610
4	Total Dissolved Solids	mg/l	APHA-2540B	445
5	Total Alkalinity	mg/l	APHA-2320B	150
6	Total Hardness as $CaCO_3$	mg/l	APHA-2340C	210
7	Calcium as Ca	mg/l	APHA-4500B	64
8	Magnesium as Mg	mg/l	APHA-4500B	12.2
9	Chlorides as Cl	mg/l	APHA-4500B	45
10	Nitrates as NO_3	mg/l	APHA-4500	5.2
11	Phenolic compound	mg/l	APHA-5230D	<0.001
12	Sulphate as SO_4	mg/l	APHA-4500E	58
13	BOD, 3 days $27^{0}C$	mg/l	IS:3025 P44 1993 (RA 2003)	2.6
14	COD	mg/l	APHA-5220C	20
15	Total Silica	mg/l	APHA-4500C	7.8
16	Fluoride as F	mg/l	APHA-4500D	0.65
17	Iron as Fe	mg/l	APHA-3111B	0.10
18	Copper as Cu	mg/l	APHA-3111B	<0.02
19	Lead as Pb	mg/l	APHA-3111B	<0.01
20	Hexavalent Chromium as Cr^{+6}	mg/l	APHA-3500B	<0.05
21	Zinc as Zn	mg/l	APHA-3111B	0.32
22	Chromium	mg/l	APHA-3111B	<0.05
23	Oil & Grease	mg/l	APHA-5520D	Nil
24	Cadmium as Cd	mg/l	APHA-3111B	<0.01
25	Mercury as Hg	mg/l	APHA-3111B	<0.001
26	Arsenic as As	mg/l	APHA-3111B	<0.001
27	Selenium as Se	mg/l	APHA-3111B	<0.01
28	Total coliform	MPN/100ml	APHA-9230B	160

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TEST REPORT

Dated: 30.12.2021

Report No. : EMTRC/MBPL/Water-096/2021-2022
Issued To : MB POWER (Madhya Pradesh) Limited
Jaithari, Anuppur, Madhya Pradhesh-484224
No. of Pages : 1 of 1
Work Order No. : 2001303635
Nature of Sampling : Grab Sample
Type of Sample : Surface Water
Sampling Location : Son River (Upstream)
Date of Sample Collection : 16-12-2021
Sample Collected by : Scientist of EMTRC

	Parameters	Unit	Test Methods	RESULTS	Limit IS:10500:2012
1	pH	-	APHA-4500	7.09	6.5 – 8.5
2	Temperature	^{0}C	APHA-4500	18	-
3	Dissolved Oxygen	mg/l	APHA-4500C	6.5	-
4	Conductivity	µmhos/cm	APHA-2510	290	-
5	Suspended solids	mg/l	APHA-2540D	15	-
6	Total Dissolved Solids	mg/l	APHA-2540B	230	2000
7	Total Alkalinity	mg/l	APHA-2320B	90	600
8	Total Hardness as $CaCO_3$	mg/l	APHA-2340C	80	600
9	Calcium as Ca	mg/l	APHA-4500B	28	75
10	Magnesium as Mg	mg/l	APHA-4500B	2.4	30
11	Chlorides as Cl	mg/l	APHA-4500B	12	1000
12	Nitrates as NO_3	mg/l	APHA-4500	4.8	45
13	Phenolic compound	mg/l	APHA-5230D	<0.001	0.002
14	Sulphate as SO_4	mg/l	APHA-4500E	5.8	400
15	BOD, 3 days 27^{0}C	mg/l	APHA-5210B	2.5	-
16	COD	mg/l	APHA-5220C	12	-
17	Sodium as Na	mg/l	APHA-3500B	16	-
18	Potassium as K	mg/l	APHA-3500B	0.12	-
19	Total Silica	mg/l	APHA-4500C	7.5	-
20	Fluoride as F	mg/l	APHA-4500D	0.62	1.5
21	Iron as Fe	mg/l	APHA-3111B	0.05	0.3
22	Copper as Cu	mg/l	APHA-3111B	<0.02	1.5
23	Lead as Pb	mg/l	APHA-3111B	<0.01	0.01
24	Hexavalent Chromium as Cr^{+6}	mg/l	APHA-3500B	<0.05	-
25	Zinc as Zn	mg/l	APHA-3111B	0.18	15
26	Chromium	mg/l	APHA-3111B	<0.05	0.05
27	Oil & Grease	mg/l	APHA-5520D	Nil	0.03
28	Cadmium as Cd	mg/l	APHA-3111B	<0.01	0.003
29	Mercury as Hg	mg/l	APHA-3111B	<0.001	0.001
30	Arsenic as As	mg/l	APHA-3111B	<0.001	0.05
31	Selenium as Se	mg/l	APHA-3111B	<0.01	0.01
32	Total coliform	MPN/100ml	APHA-9230B	240	Nil

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Dated: 30.12.2021

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Issued To : MB POWER (Madhya Pradesh) Limited
Jaithari, Anuppur, Madhya Pradhesh-484224
No. of Pages : 1 of 1
Work Order No. : 2001303635
Nature of Sampling : Grab Sample
Type of Sample : Surface Water
Sampling Location : Son River (Downstream)
Date of Sample Collection : 16-12-2021
Sample Collected by : Scientist of EMTRC

	Parameters	Unit	Test Methods	RESULTS	Limit IS:10500:2012
1	pH	-	APHA-4500	7.11	6.5 – 8.5
2	Temperature	^{0}C	APHA-4500	18	-
3	Dissolved Oxygen	mg/l	APHA-4500C	6.2	-
4	Conductivity	µmhos/cm	APHA-2510	300	-
5	Suspended solids	mg/l	APHA-2540D	16	-
6	Total Dissolved Solids	mg/l	APHA-2540B	240	2000
7	Total Alkalinity	mg/l	APHA-2320B	92	600
8	Total Hardness as $CaCO_3$	mg/l	APHA-2340C	84	600
9	Calcium as Ca	mg/l	APHA-4500B	30	75
10	Magnesium as Mg	mg/l	APHA-4500B	2.4	30
11	Chlorides as Cl	mg/l	APHA-4500B	14	1000
12	Nitrates as NO_3	mg/l	APHA-4500	5.2	45
13	Phenolic compound	mg/l	APHA-5230D	<0.001	0.002
14	Sulphate as SO_4	mg/l	APHA-4500E	6.1	400
15	BOD, 3 days 27^{0}C	mg/l	APHA-5210B	2.8	-
16	COD	mg/l	APHA-5220C	15	-
17	Sodium as Na	mg/l	APHA-3500B	18	-
18	Potassium as K	mg/l	APHA-3500B	0.14	-
19	Total Silica	mg/l	APHA-4500C	7.8	-
20	Fluoride as F	mg/l	APHA-4500D	0.65	1.5
21	Iron as Fe	mg/l	APHA-3111B	0.06	0.3
22	Copper as Cu	mg/l	APHA-3111B	<0.02	1.5
23	Lead as Pb	mg/l	APHA-3111B	<0.01	0.01
24	Hexavalent Chromium as Cr^{+6}	mg/l	APHA-3500B	<0.05	-
25	Zinc as Zn	mg/l	APHA-3111B	0.20	15
26	Chromium	mg/l	APHA-3111B	<0.05	0.05
27	Oil & Grease	mg/l	APHA-5520D	Nil	0.03
28	Cadmium as Cd	mg/l	APHA-3111B	<0.01	0.003
29	Mercury as Hg	mg/l	APHA-3111B	<0.001	0.001
30	Arsenic as As	mg/l	APHA-3111B	<0.001	0.05
31	Selenium as Se	mg/l	APHA-3111B	<0.01	0.01
32	Total coliform	MPN/100ml	APHA-9230B	280	Nil

MUKESH KUMAR
Authorized Signatory

Annexure - IX

Itemwise ash utilization report : MB Power (Madhya Pradesh) Ltd.

Mode of utilization	Apr-15	May-15	Jun-15	Jul-15	Aug-15	Sep-15	Oct-15	Nov-15	Dec-15	Jan-16	Feb-16	Mar-16	Total	Utilization
	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT		%
Cement Plant													206556	60.00
EVEREST -Roof sheet													0	0.00
Dilip builtcon - Road													0	0.00
Miscll. Brick works works													34426	10.00
Ash dyke Raising													0	0.00
Civil concreting													0	0.00
Land reclamation													103278	30.00
Total utilization													344260	
Total Ash generation													677400	
% utilization													51	

Ash generation and utilization 2016-17

Mode of utilization	Apr-16	May-16	Jun-16	Jul-16	Aug-16	Sep-16	Oct-16	Nov-16	Dec-16	Jan-17	Feb-17	Mar-17	Total	Utilization
	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT		%
Cement Plant	24158	37942	26093	34010	36165	24992	25516	33549	23517	30449	26031	35910	358332	93.08
EVEREST -Roof sheet	0											1230	1230	0.32
Dilip builtcon - Road	0					1198	494	2312	2996	1996	574	0	9570	2.49
Miscll. Brick works works	0	90	5270	150	420	300	840	1185	290	1992	2165	3150	15852	4.12
Ash dyke Raising														
Civil concreting														
Land reclamation	0												0	0.00
Total utilization	24158	38032	31363	34160	36585	26490	26850	37046	26803	34437	28770	40290	384984	
Total Ash generation													961620.5	
% utilization													40	

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(Dr B. P. Kushwaha)

MB POWER (M.P.) Ltd.

Ash generation and utilization 2017-18

Mode of utilization	Apr-17	May-17	Jun-17	Jul-17	Aug-17	Sep-17	Oct-17	Nov-18	Dec-18	Jan-18	Feb-18	Mar-18	Total	Utilization
	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT		%
Cement Plant	35280	27045	52670	90125	57610	42315	46725	36960	37940	45955	33950	42595	549170	69.92
EVEREST -Roof sheet	910	315	1228	805	245	0	105	0	105	910	1015	1995	7633	0.97
Tirupati buildicon - Road	0	0		0		0	0	385	715	910	490	245	2745	0.35
Miscll. Brick works works	2415	1515	2870	1365	315	805	1750	2030	1190	595	210	280	15340	1.95
Ash dyke Raising	0	0	55440	0	0	24894	20364			18000	16200	49090	183988	23.43
Civil concreting														
Land reclamation	0											26500	26500	3.37
Total utilization	38605	28875	112208	92295	58170	68014	68944	39375	39950	66370	51865	120705	785376	
Total Ash generation													1614069.43	
% utilization													49	

Ash generation and utilization 2018-19

Mode of utilization	Apr-18	May-18	Jun-18	Jul-18	Aug-18	Sep-18	Oct-18	Nov-18	Dec-18	Jan-19	Feb-19	Mar-19	Total	Utilization
	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	%
Cement Plant	45115	45535	45990	87430	76720	64085	11594	36680	66465	78540	83560	107235	748949.00	45.78
EVEREST -Roof sheet	2205	2765	2380	1085	1120	1330	245	595	420	1435	2160	1800	17540.00	1.07
Tirupati buildicon - Road	245	70	105	350	175	35	35	35	35	0	0	0	1085.00	0.07
Miscll. Brick works works	385	665	735	1225	385	1610	560	665	910	1365	1160	1400	11065.00	0.68
Ash dyke Raising	98340	36565	0	0	0	0	0	0	0	0	0	0	134905.00	8.25
Civil concreting	0	90	0	150	405	40		180	0	40	0	0	905.00	0.06
Land reclamation	1152	65840	119256	56115	53220	50850	109413	101873	35000	67692	33500	27598	721509.00	44.10
Total Utilization	147442	151530	168466	146355	132025	117950	121847	140028	102830	149072	120380	138033	1635958.00	
Total Ash generation	133846	142860	127674	160058	129717	117154.3	121847	140028	104359	139872	120583	139877	1577875.30	
% utilization	110	106	132	91	102	101	100	100	99	107	100	98.68	103.68	100.00

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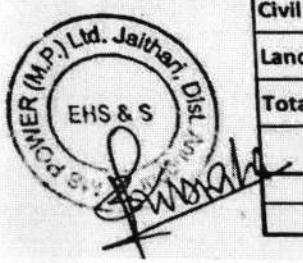
Flyash Utilization Status 2019-20

Mode of utilization	Apr-19	May-19	Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19	Jan-20	Feb-20	Mar-20	Total	Utilization
	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT		%
Cement Plant	125865	98775	121230	125730	156195	108265	98160	121095	58545	125460	118755	46942	1305017	81.63
Roof sheet	2280	2480	2360	2400	2000	1400	80	520	160	320	0	80	14080	0.88
Road - Dilip Buildicon	105	120	160	160	160	80	120	0	200	0	0	0	1105	0.07
Ash Brick works	1320	0	880	800	600	920	600	1040	360	480	1040	520	8560	0.54
Ash dyke Raising	0	0	0	0	0	0	0	0	0	0	0	0	0	0.00
Civil concreting	0	0	0	0	0	0	0	0	0	0	0	0	0	0.00
Land reclamation	22578	67134	28450	19951	4151	6065	22758	4550	18892	8400	37784	29290	270003	16.89
Total Utilization	152148	168509	153080	149041	163106	116730	121718	127205	78157	134660	157579	76832	1598765	
Total Ash generation	152148	168509	153651	149041	160605	116131	114938	127430	71377	133943	128.150	76832	1552755	
% utilization	100	100	100	100	102	101	106	100	109	101	123	100	102.96	103

Flyash Utilization Status 2020-21

Mode of utilization	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Jan-21	Feb-21	Mar-21	Total	Utilization
	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT		%
Cement Plant	14400	122040	84000	124100	97548	127470	116040	102165	109355	112926	98405.6	54930	1163379.6	66.42
Roof sheet	0	0	0	800	360	495	0	0	45	0	90	0	1790	0.10
Road - Dilip Buildicon	0	0	0	0	0	0	0	0	0	0	0	0	0	0.00
Ash Brick works	0	960	720	680	1480	1400	840	760	1360	1120	780	150	10250	0.59
Ash dyke Raising	0	0	0	0	0	0	0	0	0	0	0	0	0	0.00
Civil concreting	0	0	0	0	0	0	0	0	0	0	0	0	0	0.00
Land reclamation	56266	0	20288	29000	25067	37432	63218	63218	69420	59610.6	76911.4	75735	576166.04	32.89
Total Utilization	70666	123000	105008	154580	124455	166797	180098	166143	180180	173656.6	176187	130815	1751585.64	
Total Ash generation	98800	128819	105008	155167	124455	132478	159160	137493	142266	144990	123.007	88872	1540515	
% utilization	71.52	95.48	100.00	99.62	100.00	125.91	113.16	120.84	126.65	119.77	143.23	147.19	113.70	113.70



Flyash Utilization Status 2021-22

Mode of utilization	Apr-21	May-21	Jun-21	Jul-21	Aug-21	Sep-21	Oct-21	Nov-21	Dec-21	Jan-22	Feb-22	Mar-22	Total	Utilization
	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT	MT		%
Cement Plant	61020.00	64875.00	98620.00	76445.00	78239.04	47366.74	62265.00	22601.00	45453.00				556884.78	35.05
Roof sheet	0.00	45.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00				45.00	0.00
Road - Dilip Buildicon	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00				0.00	0.00
Ash Brick works	1080.00	540.00	1380.00	1230.00	1620.00	1368.00	1053.00	702.00	702.00				9675.00	0.61
Ash dyke Raising	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00				0.00	0.00
Civil concreting	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00				0.00	0.00
Land reclamation	65358.90	44398.10	86685.01	107110.10	113281.74	125806.34	139465.52	175546.60	164709.11				1022361.42	64.34
Total Utilization	127458.90	109858.10	186685.01	184785.10	193140.78	174541.08	202783.52	198849.60	210864.11	0.00	0.00	0.00	1588966.20	
Total Ash generation	111163	107975	184963.9	205128.4	187858.7	176941.7	204032.13	196804.71	206022.66				1580890.23	
% utilization	114.66	101.74	100.93	90.08	102.81	98.64	99.39	101.04	102.35	#DIV/0!	#DIV/0!	#DIV/0!		100.51

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